उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No 41550/ सी-6/O.A.N-116/सी-52/2019 Dated 20/12/19

To,

The Registrar,
Hon'ble, National Green Tribunal,
Copernicus Marg,
New Delhi- 110001

Sub: Submission of Compliance report in O.A. no. 116/2014 in the matter of Meera Shukla Vs. Municipal Corporation Gorakhpur & Others:

Sir,

In compliance to the order dated 24.09.2019 passed by Hon'ble NGT, New Delhi in O.A. no. 116/2014 in the matter of Meera Shukla Vs. Municipal Corporation Gorakhpur & Others the compliance report is enclosed herewith with annexures.

It is requested that the compliance report may be presented before the Hon'ble Tribunal.

Yours Sincerely,

Enclosures: As above

(Ashish Tiwari)
Member Secretary

Copy to:

Shri Pradeep Misra Advocate, Supreme Court, B-235, Sector-XIX, Noida District-GB Nagar, 201301 for information and further necessary action.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Compliance report of order dated 24.09.2019 passed by Hon'ble NGT, New Delhi in O.A. no. 116/2014 Meera Shukla Vs. Municipal Corporation Gorakhpur & Others:

1. **Issue covered in Directions of Hon'ble NGT**: "Action taken report filed by the CPCB on 17.09.2019 in respect of M/s Malvika Cement Pvt. Ltd., Raebareli, Uttar Pradesh. The Chief Secretary, Uttar Pradesh may have it examined as to how electricity connections are given without consent to operate merely on consent to establish and why tubewells are being allowed to be dug without permission of the CGWA. An appropriate mechanism be evolved to remedy such illegalities in future anywhere in the State. The Chief Secretary, Uttar Pradesh may have it examined as to how electricity connections are given without consent to operate merely on consent to establish and why tubewells are being allowed to be dug without permission of the CGWA. An appropriate mechanism be evolved to remedy such illegalities in future anywhere in the State".

   Action taken for Compliance: UPPCB has requested Department of Environment, Forest and Climate Change, Government of U.P. vide letter dated 20.11.2019 for directions from the level of Chief Secretary, Uttar Pradesh to Department of Infrastructure & Industrial, Development and Department of Energy for ensuring Consent to Establish from UPPCB & NOC from CGWA prior to issuing Electricity Connection in favour of industrial units. Copy of the said letter is **annexed as annexure-01.**

2. **Issue covered in Directions of Hon'ble NGT**: "Action taken report filed by the UPPCB dated 23.09.2019 in respect of M/s Yash Pakka Ltd. and the conduct of the SDM, Ayodhya in dealing with the matter. According to the farmers, bandh was erected to prevent polluting discharge damaging the agricultural fields. However, according to the SDM, the bandh was removed to check stoppage of flow of the drain. The drain needs to be kept clean and its flow need not be obstructed".

   Action taken for Compliance: Joint inspection has been carried out by the team of CPCB/UPPCB officers on dated 23.10.2019 &

चन्द्र भान वर्मा
पर्यावरण अभियन्ता

डा0 बी0 बी0 अवस्थी
मुख्य पर्यावरण अधिकारी
उ0प्र0 प्रदूषण नियत्रण बोर्ड
लखनऊ

24.10.2019. The inspection report has been received on 25.11.2019. Copy of the said inspection report is **Annexed as Annexure-02.** The salient recommendation of the joint committee are as under:

The ponding and obstacle of flow causes anaerobic condition in the Tehura Drain, which further deteriorates the water quality.
UPPCB has requested District Magistrate, Ayodhya for issuing directions to Administrative Officers for dismantling Bandhas made by Farmers in the Tehura Drain and also for issuing directions to concerned departments i.e. Zila Panchayat/Gramya Vikas Vibhag for ensuring discharge of only treated domestic effluents/sewage generated from the villages located along the drain. Copy of the said letter is **Annexed as Annexure-03.**

3. **Issue covered in Directions of Hon'ble NGT**: "Report of the UPPCB on the subject of environmental compensation payable by M/s B.R.D. Medical College & Hospital (Nehru Chikitsalay), Gorakhpur".
   Action taken for Compliance: Letter has been issued by UPPCB on 01.10.2019 to M/s B.R.D. Medical College & Hospital (Nehru Chikitsalay), Gorakhpur for depositing the Environmental Compensation of Rs. 4.4115 Crore. Copy of the said letter is **Annexed As annexure-04.**

4. **Issue covered in Directions of Hon'ble NGT**: "The Distillery and Sugar units of the industry have been found to be non-compliant. In view of the facts found, the units need to be immediately closed by the SPCB under Section 31(1)(c) of the Water (Prevention and Control of Pollution) Act, 1974 in accordance with law in view of the recommendations of the joint Committee".
   Action taken for Compliance: Direction u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 has been issued by Board on 26.08.2019 to M/s K.M. Sugar Mills Ltd. (Sugar Unit) Masaudha Motinagar, Ayodhya for not resuming operation without Compliance of directions. The joint inspection Committee of CPCB & UPPCB inspected the unit on 13.11.2019 & recommended that keeping in view, the compliance of directions, the sugar mill may be considered for resuming its operation initially on trial basis subject to deposition of Environmental Compensation (EC) imposed by UPPCB. Copy of the said inspection report is **Annexed as Annexure-05.** Accordingly the said directions u/s 33A of Water Act, 1974 have been

चन्द्र भान वर्मा
पर्यावरण अभियन्ता

डा0 बी0 बी0 अवस्थी
मुख्य पर्यावरण अधिकारी
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
लखनऊ

suspended on 21.11.2019 for trial operation of the unit for the period of two months. Copy of the said letter is **Annexed as Annexure-06.** Closure order has been issued by UPPCB on dated 04.10.2019 u/s 33(A) of Water (Prevention and Control of Pollution) Act, 1974 against industry M/s K.M. Sugar Mills Ltd. (Distillery Unit) Masaudha Motinagar, Ayodhya. Further on the basis of compliance found in the joint inspection report of CPCB and UPPCB dated 26.11.2019. the above closure order has been suspended on dated 04.12.2019 and the unit has been allowed for the trial run of production for the period of three months. Copy of the said inspection report is **Annexed as Annexure-07**.

5. **Issue covered in Directions of Hon'ble NGT**: "Report of UPPCB dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation to be recovered from said 7 industries in Gorakhpur".
Action taken for Compliance: Environmental Compensation (EC) has been imposed on the said 07 industries in Gorakhpur:-

Sl. no.	Name of the industry	Amount of Environmental Compensation
1	M/s Bharti Research and Breeding Firm, FL-27, Sector13, GIDA, Gorakhpur.	Rs. 6.1125 LAcs
2	M/s Mother Shree Dairy, D-1/3D, Sector-13, GIDA, Gorakhpur	Rs. 8.4 Lacs
3	M/s Alkane Construction Pvt. Ltd., FL-24, Sector-13, GIDA, Gorakhpur	Rs. 4.25 Lacs
4	M/s Burnet Pharmaceutical Pvt. Ltd., FL-1, Sector-13, GIDA, Gorakhpur	Rs. 12.875 Lacs
5	M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur	Rs. 10.1875 Lacs
6	M/s Royale Savera Foods Pvt. Ltd., FL-28, Sector-13, GIDA, Gorakhpur	Rs. 6.1125 Lacs
7	M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur	Rs. 6.1125 Lacs

Copy of the said letters are **Annexed as Annexure-08.**

चन्द्र भान वर्मा
पर्यावरण अभियन्ता

डा0 बी0 बी0 अवस्थी
मुख्य पर्यावरण अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ

UPPCB has requested District Magistrate, Gorakhpur for recovery of the Environmental Compensation (EC) imposed on industries by UPPCB. Copy of the said letters are **Annexed as Annexure-9.**

M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur has deposited environmental compensation imposed by UPPCB. At present unit has improved its water and air pollution control system as per norms. Hence, conditional consent has been issued under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

6. **Issue covered in Directions of Hon'ble NGT**: "(ii) 23.05.2019 with regard to Ramgarh Lake ".....We have considered the report. We are of the view that in line with the order earlier passed on17.12.2018, a copy of the report be forwarded to the Principal Secretary, Urban Development, Uttar Pradesh who may furnish action taken report in the matter within one month by email at judicialngt@gov.in....."
Action taken for Compliance: UPPCB has requested Department of Environment Forest and Climate Change, Government of U.P. vide letter dated 06.12.2019 for directions from the Chief Secretary, Uttar Pradesh to Department of Urban Development for filing the Action Taken Report in Hon'ble NGT. Copy of the said letter is **Annexed as Annexure-10.**

7. **Directions of Hon'ble NGT**: "A Joint Committee comprising the Secretaries, Urban Development, Environment and Forest and Irrigation, Flood Control Department, Uttar Pradesh, UPPCB and the CPCB may take further action in accordance with law, in the light of the report and furnish an action taken report before the next date. The Nodal Agency will be Secretary, Irrigation for coordination, compliance and furnishing report to this Tribunal. The GDA is at liberty to furnish its view point to the said Joint Committee. Review Application No. 47/2019 stands disposed off ".
Action taken for Compliance: UPPCB has requested Principal Secretary, Irrigation, Government of UP for constitution of the committee in compliance of the order dated 24.09.2019. Copy of the said letter is **Annexed as Annexure-11.**
In compliance of the Hon'ble NGT order dated 19.07.2019 & 24.09.2019 meetings held under the Chairmanship of Smt. Aparna U., Secretary Irrigation & Water Resource Department, Government of U.P. on dated 25.11.2019 & 17.12.2019.

चन्द्र भान वर्मा
पर्यावरण अभियन्ता

डा0 बी0 बी0 अवस्थी
मुख्य पर्यावरण अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure - 1

Ref. No 6731544 /सी-6/स.प्र. 52/O.A.N/116/2014/19 दिनांक 20/11/19

सेवा में,

प्रमुख सचिव,
पर्यावरण वन एवं जलवायु परिवर्तन विभाग,
उ0प्र0 शासन।

विषयः <u>प्रदेश में उ0प्र0 प्रदूषण नियंत्रण बोर्ड से बिना अनुमति प्राप्त किये उद्योगों को विद्युत संयोजन तथा केन्द्रीय भू–गर्भ जल प्राधिकरण द्वारा भू–जल दोहन हेतु अनापत्ति न प्रदान किये जाने के सम्बन्ध में।</u>

महोदया,

कृपया अवगत कराना है अवगत कराना है कि प्रदेश में ऐसे उद्योगों को जिन्हे उ0प्र0 प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ सहमति प्राप्त नही है को विद्युत संयोजन प्रदान कर दिया जाता है तथा केन्द्रीय भू–गर्भ जल प्राधिकरण द्वारा भू–जल दोहन हेतु अनुमति प्रदान कर दी जाती है, के सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कार्पोरेशन गोरखपुर एवं अन्य में दिनांक 24.09.2019 को निम्न आदेश पारित किये गये हैः–

".....The Chief Secretary, Uttar Pradesh may have it examined as to how electricity connections are given without consent to operate merely on consent to establish and why tubewells are being allowed to be dug without permission of the CGWA. An appropriate mechanism be evolved to remedy such illegalities in future anywhere in the State....."

उक्त के सम्बन्ध में मुख्य सचिव महोदय के स्तर से अपर मुख्य सचिव/प्रमुख सचिव, अवस्थापना एवं औद्योगिक विकास विभाग तथा ऊर्जा विभाग को निर्देश जारी किये जाने हेतु आलेख संलग्न कर प्रस्तुत है। कृपया सम्बन्धित विभाग अवस्थापना एवं औद्योगिक विकास विभाग, ऊर्जा विभाग तथा केन्द्रीय भू–गर्भ जल प्राधिकरण से इस सम्बन्ध में अभिमत प्राप्त कर मुख्य सचिव महोदय के स्तर से उक्त शासनादेश जारी कराना चाहें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित हो सके।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

संलग्नकः–यथोपरि।

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Annexure-2

JOINT INSPECTION REPORT OF M/S YASH PAKKA LIMITED (FORMELY-M/S YASH PAPERS LIMITED), DARSHAN NAGAR, AYODHYA (UP)

1. Background:

Hon'ble NGT Principle Bench, Delhi vide its order dated 27.09.2019 in the matter of Meera Shukla Vs Municipal Corporation, Gorakhpur & Ors. (O.A.No.116/2014) passed order. Related portion of the order passed by Hon'ble NGT is as given below:

"According to the farmers, bandh was erected to prevent polluting discharge damaging the agricultural fields. However, according to the SDM, the bandh was removed to check stoppage of flow of the drain. The drain needs to be kept clean and its flow need not be obstructed. An updated joint inspection report is required to be obtained from a joint Committee of CPCB and the SPCB which issue will henceforth be dealt with in O.A. No. 399/2019, Mrs. Saraswati vs M/s Yash Paper Limited & Ors." And

"A joint Committee of CPCB and State PCB may take remedial action to ensure that the Tihura Drain is cleaned and freed from any industrial effluent or other pollutants. A status report in this regard may be filed as already directed above."

Accordingly, joint inspection of M/s Yash Pakka Limited (Formerly-Yash Papers Limited), Yash Nagar, Ayodhya, UP (Hereafter referred as "the unit") and monitoring of Tehura drain at different locations were carried out by officials from CPCB, RD(N), Lucknow and UPPCB, Regional Office, Ayodhya during October 23-24,2019.

2. Inspection of M/s Yash Papers Limited, Darshan nagar, Ayodhya (UP)

1.	Name of the industry & Complete Postal Address	M/s Yash Pakka Limited (Formerly- Yash Papers Limited), Yash Nagar, Faizabad – 224 135 Uttar Pradesh, India Ph. 05278 – 326611-12 Fax – 05278 258062
2.	Name of Contact person Phone & Fax No/Email	Mr. Narendra Kumar Agrawal Director Works Mob. +91 7800008312 Email: utilitybusiness@yashpapers.com

3.	Date of Inspection	23.10.2019			
4.	Year of commissioning	1983			
5.	Category of Industry	Pulp and Paper			
6.	Installed Capacity, TPD (As per consent)	Paper Machine: 120 TPD Pulp for Sale: 30 TPD Moulded Products (Tableware): 20 TPD Egg tray: 03 TPD Pith Pallets: 30 TPD			
7.	Specific Energy Consumption, KWH/MT	Year	2019-20 (upto 23.10.2019)	2018-19	2017-18
			1,111 KWH/MT	1,125 KWH/MT	1,239KWH/MT
8.	Status of consents & Authorization (validity)	a. Air Consent: valid till 31.12.2020. b. Water Consent: valid till 31.12.2020. c. Hazardous Waste Authorization: Valid upto 31.12.2023.			

9. Product manufactured in TPD/TPM/TPA:

S. No.	Product (grade/type) & By Product manufactured	Product manufactured in MTA		
		2019-20 (upto 23.10.2019)	2018-19	2017-18
01.	Kraft Paper	11,382.04 MT	21,058.14 MT	19,646 MT
02.	Poster Paper	7,689.75 MT	17,429.31	17,238 MT
03.	Pulp	3,511.93	7,242.55	7,429 MT
04.	Moulded Product (Tableware)	558.83 MT	1,276 MT	247 MT
05.	Egg Tray	282.1 MT	631.47 MT	504.63 MT

10.	06.	Pith Pallets	2897.99 MT	4209.7 MT	Not Applicable

11. Raw material used / tonne of product:

S. No.	Raw Materials	Raw Material Consumption Per tonne of Product		
		2019-20 (upto 23.10.2019)	2018-19	2017-18
01.	Bagasse	2.26 MT/MT	1.98 MT/MT	2.01 MT/MT
02.	Old gunny	0.059 MT/MT	0.059 MT/MT	0.075 MT/MT
03.	Pulp	0.072 MT/MT	0.064 MT/MT	0.05 MT/MT

12. Water Consumption & Waste Water Generated: Average for September, 2019

S. No.		Water Consumption, KLD	Wastewater Generated/ discharge, KLD	Water Consumption KL/MT of Paper produced
01.	Process	6371.27	6639.43	50.75
02.	Cooling	643.27	-	-
03.	Domestic	50	35	-

13. Effluent Treatment facilities provided & Disposal Details:

Details of Effluent Treatment Plant (ETP)is mentioned in observation no.8.

Treated effluent from ETP is discharged into Tehura Drain, which meets Saryu River after traversing approx. 10 Km.

14. Fuel Consumption

Sr. No.	Type of Fuel	Fuel Consumption (MT or KL)		
		2019-20 (upto 23.10.2019)	2018-19	2017-18
01.	Husk	59,183.35 MT	1,02,799 MT	99,909 MT
02.	Diesel	77.158 KL	77.362 KL	27.690 KL
03.	Bagasse Pith	12,376 MT	12,042 MT	15,670 MT

15. Stack Details and Source Emission Status:

Sr. No.	Stack Attached To	Stack Height (m)	Stack Dia. (m)	Control Equipment
01.	Boiler attached to 2.5 MW turbine (capacity-22 TPH)	34.14 Mtr.	02 Mtr.	Wet Scrubber
02.	Boiler attached to 6.0 MW turbine (capacity-50 TPH)	50 Mtr.	02 Mtr.	ESP
03.	Recovery Boiler(capacity-12.5TPH)	50 Mtr.	1.5 Mtr.	ESP
04.	Thermic Fluid Heater (30,00,000 Cal/hr)	35 Mtr.	1.1 Mtr.	Wet Scrubber
05.	Pallet Plant-30 TPD	25 Mtr.	--	Cyclone Separator

16. Fugitive emission control and status – Measures adopted:

- Water Sprinklers on Raw Material Storage Yards
- Sprinkling water on internal areas by means of water tankers
- Retention wall around raw material storage yard
- Tree plantation on boundary wall
- Mesh installation over the boundary wall, where boundary wall is having low height.

17.	Hazardous Waste Status				
	Sl. No.	HW Generated	Authorized Quantity	Quantity Generated	HW Disposal
	01.	Used Oil/Spent Oil	300 Kg/Annum	80 kg/month	Mixed with black liquor and burnt in boiler
	02.	ETP Sludge	10 TPD	2.5 TPD	Sold to Board Mill
	03	Process Sludge Containing AOx	1200 Kg/Annum	No details available	Mixed with black liquor and burnt in boiler
	04	Spent Chemicals	44 TPD	No details available	Stored in drums
18.	Management of Solid Wastes: **Lime Sludge:** Dispose off on land. **Ash:** Dispose off on land.				

Observations:

1. The unit is engaged in the production of Bleached/unbleached Machine Glazed Kraft Paper, Machine Glazed Poster Paper and Pulp using Wheat Straw, bagasse, gunny bags and soft wood (imported pulp) as major raw material with consented capacity of 120 MT/Day and 30 TPD respectively. However, as per CPPRI report, the installed capacity of the unit is 190 TPD.
2. The unit is also engaged in manufacturing of Egg Tray (consented capacity-03 TPD) using ETP sludge, Pallet (Consented capacity-30 TPD) using bagasse pith, Table ware (consented capacity-20 TPD) using pulp as major raw material. During inspection, all units were in operation with production of 107 TPD of Paper,30 TPD of pulp ,3.76 TPD of tableware, Pith Pellet-24.6 TPD and Egg Tray-1.79 TPD.
3. The pulp produced by the unit is used for making table ware inside unit and also sold to the outside units.
4. The unit has been granted Water and Air Consent which was valid upto 31.12.2020. At the time of inspection, the unit was not having HW authorization and applied to

UPPCB. The unit issued HW authorization by UPPCB on 04.11.2019, which is valid upto 31.12.2021.

5. The unit has installed one continuous digester for digestion of agro waste raw material such as wheat straw, bagasse etc. The reported installed capacity of digester is 130 MT/Day. The unit has installed also installed 02 batch digester with reported capacity of 04 Ton/batch for cooking of gunny bags.
6. The unit is meeting its fresh water requirement through five (05) tube wells. Electromagnetic water meters are installed at the tube wells and log book is being maintained by the unit. As per log book available with unit, the avg. fresh water consumption for the month of September, 2019 was 7064 m^3/day.
7. The unit has NOC from CGWA (Central Ground Water Authority) for the abstraction of ground water@ 7500 m^3/day or 2475000 m^3/annum, which was valid from 10.08.2018 to 08.08.2021.
8. The unit has installed Effluent Treatment Plant (ETP), which comprises of following units:
    - Bar Screen,
    - Hill Screen,
    - Equalization Tank (1057 m^3),
    - Anaerobic Lagoon-1 & 2(capacity- 4900 $m^3$and 2900 m^3),
    - Sump pit (56 m^3),
    - Splitter Box
    - Primary Clarifier-1(capacity- 600 m^3) & 2(capacity-1100 m^3),
    - Aeration Tank-1 (capacity3150 m^3) & 2(capacity-5323 m^3),
    - Secondary Clarifier (capacity-600 m^3)
    - Coagulation and Flocculation Tank,
    - Tertiary Clarifier (capacity-1900 m^3)
    - Multi Grade Filter and Activated Carbon Filter (Tertiary Treatment)
    - Thickener and
    - Decanter

9. The effluent is collected from four different sources. Source wise effluent treatment scheme is as described below:

   - **Bagasse Washing Effluent-**

     Bagasse washing effluent is sent to micro Plate Separator. Overflow is reuse in the bagasse washing and underflow is dewatered through Belt Filter Press. Solid is again reused in the process for digestion and effluent is sent to Anaerobic lagoon-1 & 2 for anaerobic decomposition. Overflow from the lagoon is collected in sump pit.

   - **Paper Machine effluent and effluent from table ware plant-**

     Effluent from paper machine section and table ware plant is passed through Hill Screen. Sludge recovered is used for egg tray manufacturing, while underflow effluent is collected in sump pit.

   - **Bleach Section Effluent-**

     Bleach plant effluent is collected in Equalization Tank. Effluent from the equalization tank is directly fed to the splitter box.

   - **Pulp Mill effluent, Recovery Boiler effluent, Cooling tower blow down effluent, Gunny Bags Pulp Wash effluent etc.-**

     All these effluents are directly collected in Sump Pit.

10. Effluent collected into sump pit is fed to the splitter, where it is divided into two streams Primary Clarifier-1 and Primary Clarifier-2. Electromagnetic flow meter is installed at the Feed line of both Primary Clarifier. Overflow of Primary Clarifiers are fed to Aeration Tank-1 & 2. Effluent overflow from the Aeration Tanks are fed to Secondary Clarifier for sludge settling. Overflow from Secondary Clarifier is treated in Coagulation Tank and Flocculation Tank. After chemical treatment, effluent is sent to Tertiary Clarifier. Overflow from the clarifier is treated through Multi Grade Filter and Activated Carbon Filter.
11. Treated effluent from ETP is discharged into Tehura Drain, which meet to Saryu River After Traversing Approx. 10 Km.
12. V-Notch and ultrasonic flow meter was found installed at the outlet of ETP. During inspection, unit was discharging effluent @ 61.6 m^3/hr. (day Time).

13. It was observed that discharge of treated effluent has been increased at evening /night time. During inspection, the unit was found discharging effluent @ 138 m^3/hr. at evening, which is more than double of the effluent discharged during day time.
14. The unit is recycling effluent after primary clarifiers for wet washing of bagasse. During inspection, recycling of treated effluent from Primary Clarifier was not seen as the wet washing system of the bagasse was under maintenance. Electromagnetic flow meter is installed for recycling of effluent.
15. Treated effluent after Tertiary Clarifiers was also recycled in pulp mill, gardening, irrigation, ash quenching and road dust suppression etc. Mechanical flow meter is installed for recycling of effluent. The unit has submitted irrigation management plan to UPPCB for use of treated effluent in irrigation.
16. The unit has installed separate energy meter for the operation of ETP and log book regarding energy consumption of ETP is being maintained by the unit. The unit has established environmental lab for the analysis of pH, TSS, BOD, COD, MLSS, MLVSS and DO etc.
17. The unit has installed online effluent monitoring systems at the outlet of ETP for pH, TSS, BOD, COD. The online effluent monitoring systems is connected with UPPCB and CPCB server.
18. During inspection, ETP was in operation. Sample was collected from Inlet of ETP/Splitter Box, Aeration Tank- 1&2, Outlet of Secondary Clarifier and Outlet of ETP. Analysis results is presented below:

Sampling locations	Parameters								
	pH	SS (mg/l)	BOD (mg/l)	COD (mg/l)	TDS (mg/l)	Colour (Hazen)	SAR	MLSS (mg/l)	MLVSS (mg/l)
Splitter Box/ Inlet of ETP	6.64	977	1100	1906	1717	250	--	---	---
Aeration Tank-1	---	---	---	---	---	---	--	1655	1387
Aeration Tank-2	---	---	---	---	---	---	--	1891	1524
Outlet of Secondary Clarifier	7.87	10	20	110	1521	300	--	--	--
Outlet of ETP	7.98	18.5	12.5	73.9	1464	125	1.36	---	---
Standards as per consent	**6.5-8.5***	**30**	**20**	**200**	--	--	--	--	--

*Standard as per EPA Notification [GSR 93(E), dt. Feb. 21, 1991]

19. It is evident from the analysis results that unit is presently complying with the stipulated Norms of effluent discharge into surface water **but stabilization of ETP is not satisfactory as MLSS in the aeration tank is on lower side (1655 mg/l in Aeration Tank-1 and 1891 mg/l in Aeration Tank-2)**. As per adequacy assessment carried out by CPPRI in May 2019, it was advice to the unit to maintain MLSS in the aeration tank 2000-3000 mg/l to achieve the standard. **Low value of MLSS indicates poor O & M of ETP by the unit.**
20. The unit has installed 02 STPs (Sewage Treatment Plants) with capacity 25 KLD and 10 KLD (STP) on 15.04.2019 for treatment of domestic sewage. The unit has installed. STPs comprises of following units:
    - Bar Screen,
    - Equalization Tank,
    - MBBR Tank-1 & 2
    - Tube Settler,
    - Chlorine Contact Tank,
    - Multi Grade Filter,
    - Activated Carbon Filter,
    - Treated Water Tank.
21. It was informed that treated sewage from STP-10 KLD is reused for gardening purpose, while treated sewage from STP-25 KLD is partially reuse for gardening and remaining is discharged into Tehura Drain. During inspection, STP was found operational. Samples was collected from the outlet of STP. Analysis results are presented below:

Sampling locations	Parameters							
	pH	SS (mg/l)	Total Phosphorous (mg/l)	BOD (mg/l)	COD (mg/l)	TKN (mg/l)	Total Coliform (MPN/100 ml)	Faecal Coliform (MPN/100 ml)
Outlet of STP-25 KLD	7.39	13.4	BDL	7.6	18.5	1.40	$1.1X10^4$	$7.0X10^3$

Outlet of STP-10 KLD	8.62	50.3	0.655	14.5	105	0.840	<1.8	<1.8
General discharge standard notified under per E(P) Act,1986 for inland surface water	5.5-9.0	100	--	30	250	100	--	--

22. It is evident from the results that treated sewage from STPs are meeting with the stipulated norms of General discharge standard notified under per E(P) Act,1986 for inland surface water sewage discharge standard for STP as per G.S.R. 1265(E), dated 13.10.2017.The newly notified standard are applicable for all STPs commissioned on or after 1st June,2019. The unit has commissioned its STPs on 15.04.2019(as informed).
23. Black liquor generated is processed through conventional Chemical Recovery Plant (CRP) with installed capacity of 140 MT/Day solid fired. During inspection, CRP was in operation. WBL (Weak Black Liquor) is coming to CRP from bagasse pulping section and batch digester (Gunny pulping).
24. The CRP unit has installed mass flow meter for WBL (Weak Black Liquor) measurement at pulp section & CRP, mass flow meter for HBL (Heavy Black Liquor), mass flow meter for SBL (Strong Black Liquor), flow meter of steam and separate energy meter for the operation of CRP.
25. It was informed that condensate from CRP is generated approx. 60 m^3/hr. 50% is reused in brown stack washer and remaining 50% Is used for lime mud washing.
26. The unit has 8.5 MW (2.5 MW+6.0MW) turbines for power generation.
27. The main source of Air pollution in the industry are boiler attached to 6.0 MW T.G. Set, Thermic Fluid heater, recovery boiler, boiler attached to 2.5 MW T.G. set and

Pallet Plant. Details regarding capacity of Boiler, Thermic Fluid Heater, Fuel consumption, Stack and APCD (Air Pollution Control Device) is as given below:

Sl. No.	Boiler/Heater	Capacity	Fuel Consumption	Stack Height	APCD
1.	Power boiler attached to 6.0 MW T.G. Set	50 TPH	Peddy Husk-245 TPD, Bagasse Pith-35 TPH	50 m	ESP
2.	Recovery Boiler	140 TPD solid fired per day	140 TPD SBL	50m	ESP
3.	Thermic Fluid Heater	3000000 calorie per hour	Bagasse Pith-12 TPD, Bagasse Pith pellet-12 TPD	35m	Multi Cyclone and Wet Scrubber
4.	Boiler attached to 2.5 MW T.G. set	20 TPH	Peddy Husk-110 TPD, Bagasse Pith-15 TPD	34.14 m	Multi Cyclone and Wet Scrubber
5.	Pallet Plant	30 TPD	--	25 m	Cyclone Separator

28. The unit has 01 DG set with capacity 1250 KVA, which is equipped with acoustic enclosure. The stack height in DG set is approx. 07 m from roof.
29. The unit is generating approx. 2.5 TPD of ETP sludge, approx. 68 TPD of Boiler Ash and approx. 30 TPD of inert lime sludge. ETP sludge generated is partially used for inhouse egg tray manufacturing unit and remaining is sold to board manufacturing unit located adjacent to the unit. Boiler ash is given to the contractor for land filling.

30. It was informed by the unit that Lime sludge is sold to contractor for further supply to cement plant as well as for highway construction vendor. But, during inspection, lime sludge and fly ash were found disposed off indiscriminately on agriculture land.
31. The unit has installed egg tray plant for production of egg tray plant (Capacity-3 TPD) using ETP sludge as raw material. The unit has obtained NOC from the UPPCB.
32. As per HW authorization granted by UPPCB, process sludge containing AO_x has to be mixed with black liquor and burnt in boiler. But, presently, the unit is using process sludge for egg tray manufacturing.
33. The unit has installed Table Ware Manufacturing plant (Capacity-20 TPD) in which pulp is used as raw material. In table Ware manufacturing plant disposable Tastari, Thali, and Pyali are being produced by the unit.
34. The unit has provided pucca floor for storage of Bagasse and Rice Husk. The unit is spraying ETP treated effluent for dust suppression on bagasse. The unit has provided catch pit for the collection of run off, which is either again reused for spraying on bagasse or send to ETP (Anaerobic Lagoon) for treatment.
35. In compliance of Hon'ble NGT order dated 27.09.2019, UPPCB has imposed Environmental Compensation (EC) of Rs. 40.80 lacs (Rs. Forty Lac Eighty Thousand) to the unit for previous default vide letter no. H42375/C-6/water/53/Ayodhya/2019, dated 04.10.2019(**Annexure-1**). The unit has not submitted EC to UPPCB.
36. The unit was issued show cause notice by UPPCB on 30.09.2019(**Annexure-2**) with respect of non-compliance of stipulated norms.
37. During inspection, it was observed that M/s Namrata Enterprises is located adjacent to M/s Yash Pakka Limited, which is engaged in board manufacturing (3.5 TPD) using ETP sludge of M/s Yash Pakka Limited. During inspection, the unit was found operational. Salient observation regarding M/s Namrata Enterprises is as below:
    - During inspection, it was observed that ETP sludge is stored in open area without proper catch drain and leachate collection pit.
    - ETP sludge was also found stored in kacha area.

- It was informed that waste water generated is collected in tank and again reused in the process. No effluent is discharged outside. Same is observed during inspection.

3. Monitoring of Tehura Drain at different locations

Tehura Drain originates from pond near Baisingh village. It traverses approx. 05 km and passes through premises of M/s Yash Pakka Limited located at Parakhan Village. No flow was observed in Tehura drain before industry. The Tehura Drain mainly carry industrial and domestic waste water of M/s Yash Pakka Limited. It also carries domestic waste water from adjacent villages located on bank of Tehura Drain. The major quantity of flow into Tehura Drain is mainly from M/s Yash Pakka Limited. Tehura Drain also passes through village Tehura, Rampur Halwara, Rampur Majha, Rajepur Majha, Moodadiha Majha,Piprisangram Majha, Purechetan Majha and Mardhna Majha.

Monitoring of Tehura Drain was carried out on 24.10.2019 at following locations:

i. Tehura Drain near Village Parakhan (Outside Yash Pakka Limited),
ii. Tehura Drain Near Village Rampur Halwara,
iii. Tehura Drain Near Village Sarai rashi,
iv. Tehura Drain Near Village Rajepur Majha, and
v. Tehura Drain before meeting to Saryu River

i. **Tehura Drain near Village Parakhan**

Sample of drain was collected near Village Parakhan. Analysis results are presented below:

Sampling Location	Sampling locations						
	pH	SS (mg/l)	TDS (mg/l)	Colour (Hazen)	SAR (mg/l)	BOD (mg/l)	COD (mg/l)
Sample of Drain near Village Parakhan	8.06	20.4	1446	125	1.42	27.8	68.5

ii. **Tehura Drain Near Village Rampur Halwara**

Ponding of waste water in Tehura drain was observed flooded near Village Rampur Halwara. Waste water of Tehura Drain was observed flowing towards agriculture land of villagers. Sample was collected from Drain at Rampur Halwara. Analysis results is presented below:

Sampling Location	Sampling locations							
	pH	SS (mg/l)	TDS (mg/l)	Na (mg/l)	K (mg/l)	SAR (mg/l)	BOD (mg/l)	COD (mg/l)
Sample of Drain at Rampur Halwara Bridge	6.68	584	1975	92.8	19.3	1.22	758	464

It is obvious from the results that discharge of industrial effluent and domestic waste water in Tehura Drain is detoriating the water quality of Drain. Due to flooding of polluted waste water on agricultural land, possibility of damage to crop cannot be ruled out.

iii. **Tehura Drain Near Village Sarai rashi**

Due to low lying conditions in the limit of Village Sarai rashi and Rajepur Majha, ponding of waste water was observed. it was also observed that villagers had made bandha at Drain, which was found partially open. Downstream of the bandha was observed to be marshy.

Sample of the Drain was collected in the limit of village Sarai rashi. Analysis results are presented below:

Sampling Location	Sampling locations							
	pH	SS (mg/l)	TDS (mg/l)	Na (mg/l)	K (mg/l)	SAR (mg/l)	BOD (mg/l)	COD (mg/l)
Sample of Drain near village Sarai rashi	7.24	4738	1949	95.2	21.4	1.13	340	1988

iv. **Tehura Drain Near Village Rajepur Majha**

During inspection, bandha was observed near village Rajepur Majha at two locations. One bandha is used as road and waste water flows through hume pipes, while another

bandha was closed. Due to bandha, waste water flow is diverted and it is flow through adjacent agriculture land. It was informed by the local villagers that bandha is made since more than one year. Samples of drain at both locations were collected. Analysis results are presented below:

Sampling Location	Sampling locations									
	pH	SS (mg/l)	TDS (mg/l)	Na (mg/l)	K (mg/l)	SAR (mg/l)	BOD (mg/l)	COD (mg/l)	Total Coliform (MPN/100 ml)	Faecal Coliform (MPN/100 ml)
Sample of Drain near village Rajepur Majha (near road side)	7.33	58.6	1578	89.8	21.3	1.18	40.5	151	$1.4X10^5$	$1.1X10^5$
Sample of Drain near village Rajepur Majha (near bandha)	7.23	226	1879	91.5	21.4	1.26	65.2	228	$1.3X10^6$	$2.2X10^5$

v. Tehura Drain before meeting to Saryu River

Sample was collected from Tehura Drain before meeting Saryu River at Dashrath Samadhi Sthal. Analysis results are presented below:

Sampling Location	Sampling locations									
	pH	SS (mg/l)	TDS (mg/l)	Na (mg/l)	K (mg/l)	SAR (mg/l)	BOD (mg/l)	COD (mg/l)	Total Coliform (MPN/100 ml)	Faecal Coliform (MPN/100 ml)
Sample of Drain before meeting Saryu River	7.58	62.3	1478	70.5	16.7	0.97	27.2	162	$1.3X10^6$	$2.7X10^5$

Recommendations:

It is evident from the above observation, the ponding and obstacle of flow causes anaerobic condition in the Tehura Drain, which also detoriating the water quality. Hence, the District

Administration may be directed to immediately remove all bandha made on the Tehura Drain. Further, the major contribution of waste water flow in Tehura drain is due to M/s Yash Pakka Limited. Hence, district administration in association with the unit (M/s Yash Pakka Limited) may jointly carry out de-sludging of drain and also make proper arrangement such as pucca drain and provide gradient to ensure free flow of water. The district administration may also ensure that waste water from the villages by the side of the Tehura drain is discharged only after appropriate treatment.

Further, unit wise recommendations are as below:

M/s Yash Pakka Limited:

It is evident from the results that the unit (M/s Yash Pakka Limited) is found complying with respect of industrial effluent discharge standard. But the industry needs to improve MLSS in the Aeration Tank as per recommendation of CPPRI i.e. 2000 mg/l – 3000 mg/l. The unit is complying STP discharge standard (General discharge standard notified under per E(P) Act,1986 for inland surface water). The unit may be directed to comply with the following:

1. The unit should properly operate its ETP to maintain desired MLSS in Aeration Tanks.
2. The unit may further get its ETP adequacy assessment and water balance through reputed govt. institution such as IIT.
3. The unit should properly operate its STPs to meet with the standards.
4. The unit may be directed to submit Environmental Compensation (EC) as per UPPCB letter dated 04.10.2019.
5. The unit should install electromagnetic flow meter for the recycling of treated effluent.
6. The unit should not dispose off inert lime sludge and boiler ash indiscriminately and should ensure scientific disposal of same.
7. The unit should install Online Continuous Emission Monitoring System as per SOP issued by CPCB under Rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for the utilization of hazardous and other wastes.

8. The unit should strictly comply with the conditions stipulated in HW authorizations as well as SOP issued for under Rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for the utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator.
9. The unit should maintain log book of HW as per the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016
10. The unit should reuse to the maximum extent of treated effluent in process and in irrigation as per irrigation management plan submitted to UPPCB.

M/s Namrata Enterprises:

1. The unit should provide proper catch drain and pit for leachate collection.
2. The unit should not store ETP sludge in kacha area. The storage area of the ETP sludge should be pucca with proper catch drain and pit.
3. The unit should obtain authorization for utilization of ETP sludge from SPCB.

Inspection Team:

1. Sh. Swaminath Ram, Regional Officer, UPPCB, RO, Ayodhya
2. Sh. Runa Oraon, Sc. 'D', CPCB, RD(N), Lucknow

28.11.19

Annexure-1

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. F/42375 /सी-6/जल/53/अयोध्या/2019

Dated 04/10/2019

सेवा में,

मेसर्स यश पेपर्स लि0,
दर्शन नगर,
अयोध्या।

माo एन0जी0टी0 प्रकरण
पंजीकृत

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 17.12.2018, 07.03.2019, 29.04.2019 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत हैः—

C. Action taken report filed by the UPPCB dated 23.09.2019 (Pp 2568-2590) in respect of M/s Yash Paper Ltd. and the conduct of the SDM, Ayodhya in dealing with the matter.

20. Effluents have been found to be discharged in the drain connecting the river for which the State Pollution Control Board (SPCB) has proposed environmental compensation of Rs. 40 lakhs. It is stated that earlier defaults by the unit were considered by this Tribunal in the year 2016 and now notice under Section 33A. of the Water (Prevention and Control of Pollution) Act, 1974 has been issued by the SPCB proposing closure for the violations.

बोर्ड द्वारा मेसर्स यश पेपर्स लि0, दर्शन नगर, अयोध्या के विरूद्ध रूपये 40.80 लाख (रू0 चालीस लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का प्रस्ताव माननीय अधिकरण में दायर किया गया था। माननीय अधिकरण द्वारा दिनांक 27.09.2019 को पारित आदेश के अनुसार राज्य बोर्ड द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग से जमा कराये जाने के संदर्भ में नियमानुसार अग्रिम कार्यवाही किया जाना है।

अतः माननीय अधिकरण के आदेश के अनुपालन के अनुक्रम में उद्योग को निर्देशित किया जाता है कि रूपये 40.80 लाख (रू0 चालीस लाख अस्सी हजार मात्र)पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0बी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करें अन्यथा की दशा में उक्त धनराशि की भूराजस्व की भाँति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

04/10/2019
(एस0बी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त—6)

प्रतिलिपि:

1. जिलाधिकारी, अयोध्या को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या को आवश्यक कार्यवाही हेतु प्रेषित।

04/10/2019
मुख्य पर्यावरण अधिकारी
(वृत्त—6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Annexure-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL B

संदर्भ संख्या 41/2009 सी–6/जल–53/ फै.ओ.अ./अयोध्या/19 दिनांक 20.2.19

पंजीकृत

सेवा में,

मेसर्स यश पेपर्स मिल लि0,
दर्शन नगर,
अयोध्या।

यह कि मेसर्स यश पेपर्स मिल्स लि0, दर्शन नगर, अयोध्या जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में बगास, ओल्ड गनी, पल्प तथा केमिकल्स का प्रयोग कर काफ्ट पेपर, पोस्टर पेपर, टेबिल वेयर तथा पल्प ऐग ट्रे के उत्पादन किये जाने हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है, जो कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम,1974 की धारा–47 के अर्न्तगत एक कम्पनी है।

यह कि उद्योग का निरीक्षण थर्ड पार्टी, आई0आई0टी0, बी0एच0यू0, वाराणसी की टीम द्वारा दिनांक 20.06.2019 को किया गया। निरीक्षण के समय एकत्र किये गये शुद्धीकृत उत्प्रवाह के नमूनें में बी0ओ0डी0 की मात्रा 48 मिग्रा0/ली0, टोटल सस्पेन्डेड सालिड् की मात्रा 106 मिग्रा0/ली0 तथा कलर 160 हैजन पाया गया जो कि निर्धारित मानकों से अधिक है।

यह कि निरीक्षण समिति द्वारा आख्या के बिन्दु संख्या 15 में जल खपत की मात्रा 7200 किली0/दिन का उल्लेख है जबकि उत्प्रवाह की मात्रा 2800 किली0/दिन का उल्लेख किया गया है। निरीक्षण के समय वी–नॉच की रीडिंग के अनुसार उद्योग से 135 किली0/घन्टा उत्प्रवाह निस्तारित हो रहा था।

यह कि उद्योग से जनित परिसंकटमय अपशिष्ट के रूप में यूज्ड आयल लगभग 800 से 1000 किग्रा0/वर्ष तथा वेस्ट कनटेनिंग आयल 600 से 800 किग्रा0/दिन जनित होता, जिसे ब्वायलर में जलाया जाता है।

यह कि उद्योग को इस कार्यालय के पत्रांक 42375/UPPCB/Faizabad(UPPCB RO)/CTO/Water/Faizabad/2018 दिनांक 08.05.2019 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा–25/26 के अन्तर्गत दिनांक 01.01.2019 से दिनांक 31.12.2019 तक सशर्त सहमति जारी की गयी है, जिसमें औद्योगिक उत्प्रवाह के मानकों में बी0ओ0डी0 की मात्रा 20 मिग्रा0/ली0, टोटल सस्पेन्डेड सालिड् की मात्रा 30 मिग्रा0/ली0, सी0ओ0डी0 की मात्रा 200 मिग्रा0/ली0 तथा आयल एण्ड ग्रीस की मात्रा 10 मिग्रा0/ली0 अधिकतम तक निर्धारित किया गया है। निरीक्षण के समय एकत्र किये गये नमूने में उत्प्रवाह की गुणता मानकों के अनुरूप नही पायी गयी। इस प्रकार उद्योग द्वारा बोर्ड द्वारा जारी सहमति की शर्तों का उल्लंघन किया गया है।

यह कि उद्योग के विरूद्ध विगत 05 वर्षों के उल्लंघनकारी दिवसों को लेते हुये रू0 40.8 लाख की पर्यावरणीय क्षतिपूर्ति की धनराशि अधिरोपित करने हेतु प्रस्ताव माननीय एन0जी0टी0, नई दिल्ली को पूर्व में प्रेषित किया जा चुका है। उक्त प्रस्ताव में दिनांक 30.01.2014 से दिनांक 15.05.2019 तक का समय लिया गया है। इसके पश्चात उल्लंघनकारी दिवसों को दृष्टिगत रखते हुये पर्यावरणीय क्षतिपूर्ति की धनराशि का आंकलन पृथक से किया जायेगा।

अतेएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिये यह आवश्यक है कि उद्योग को संचालन से रोका जाये।

अतः उपरोक्त को दृष्टिगत रखते हुये सक्षम अधिकारी के अनुमोदन से उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा–33ऐं सपठित धारा–27(2) के अन्तर्गत निम्न कारण बताओ नोटिस जारी किये जाते हैं:–

1. यह कि क्यों न मेसर्स यश पेपर्स मिल लि0, दर्शन नगर, अयोध्या के संचालन को तत्काल प्रभाव से बन्द कर दिया जाये।
2. यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाये कि वह आपके औद्योगिक संयंत्र मेसर्स यश पेपर्स मिल लि0, दर्शन नगर, अयोध्य को मिलने वाली विद्युत आपूर्ति एवं जलापूर्ति को विच्छेदित करने के साथ–साथ अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।
3. यह कि क्यों न उद्योग इस कार्यालय के पत्रांक 42375/UPPCB/Faizabad(UPPCB RO)/CTO/Water/Faizabad/ 2018 दिनांक 08.05.2019 द्वारा जारी सहमति को रिवोक कर दिया जाये।
4. यह कि क्यों न उद्योग के विरूद्ध उल्लंघनकारी दिवसों को दृष्टिगत रखते हुये पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त कारण बताओ नोटिस का उत्तर/स्पष्टीकरण विलम्बतम 15 दिन में प्रेषित करें। कारण बताओ नोटिस का उत्तर प्राप्त न होने अथवा संतोषजनक उत्तर प्राप्त न होने पर उक्त कारण बताओ नोटिस की पुष्टि कर दी जायेगी।

सक्षम अधिकारी द्वारा पत्र निर्गमित हेतु अधिकृत

27/09/2019
मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

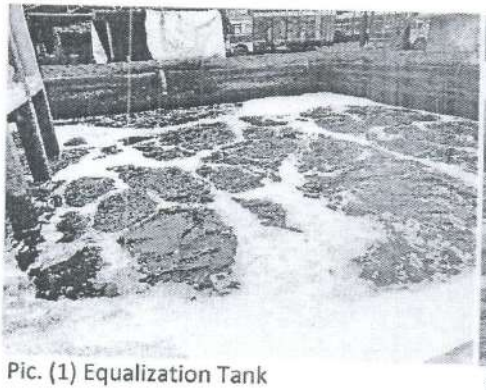
प्रतिलिपि:–निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

1 जिलाधिकारी, अयोध्या।
2 वरिष्ठ पुलिस अधीक्षक, अयोध्या।
3 अधिषाषी अभियन्ता,उ0प्र0 पावर कार्पोरेशन लि0, अयोध्या।
4 महा प्रबन्धक, जल संस्थान, अयोध्या।
5 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या को इस निर्देश के साथ कि उद्योग का विलम्बतम 15 दिन में निरीक्षण कर आख्या प्रेषित करना सुनिश्चित करें।

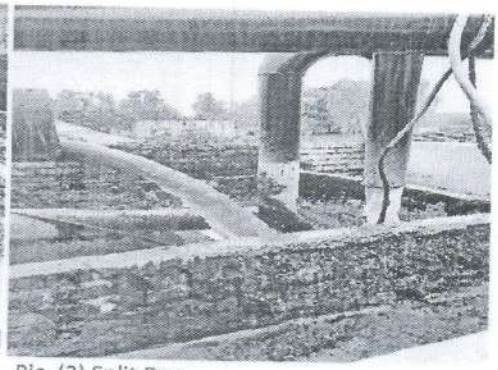
27/09/2019
मुख्य पर्यावरण अधिकारी,
(वृत्त–6)

Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

PIC. GALLERY OF M/S YASH PAKKA LIMITED (FORMELY-M/S YASH PAPERS LIMITED), DARSHAN NAGAR, AYODHYA (UP)



Pic. (1) Equalization Tank



Pic. (2) Split Box

Pic. (3) Recycle of treated effluent from Primary Clarifier

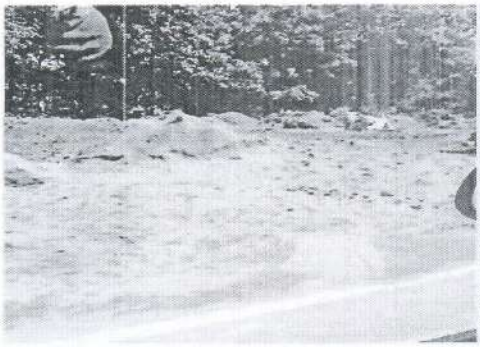
Pic. (4) Aeration Tank-1

Pic. (5)Aeration Tank-2

Pic. (6) STP-25 KLD

Pic. (7)STP-10 KLD

Pic. (8) Pellet Plant



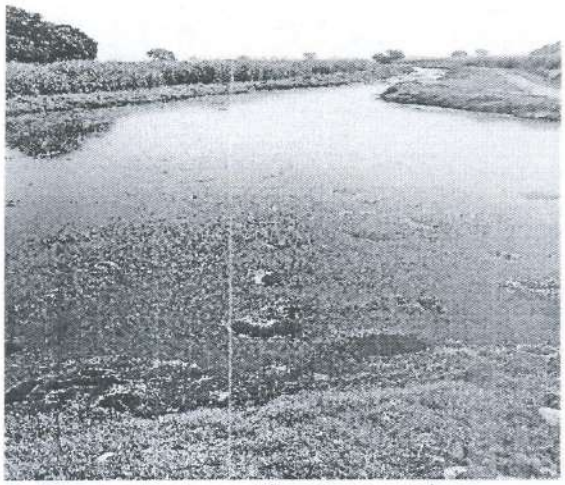
Pic. (9) Disposal of Fly ash on land

Pic. (10) Disposal of lime sludge on land

PIC. GALLERY OF TEHURA DRAIN DARSHAN NAGAR, AYODHYA (UP)

Pic. (1) Tehura Drain before M/s Yash Pakka Limited

Pic. (2) Discharge of treated effluent on Tehura Drain by the Unit

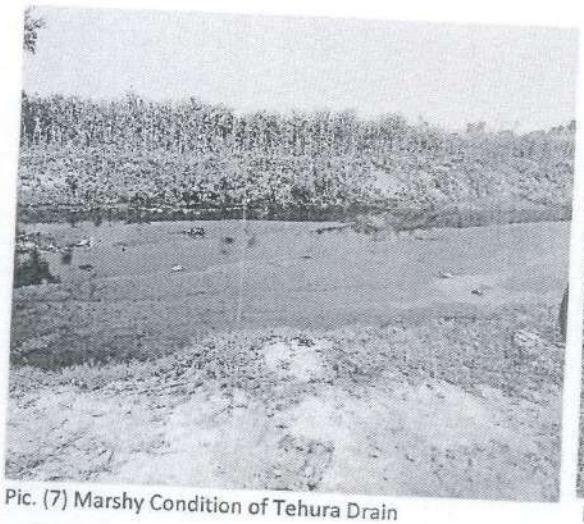


Pic. (3) Tehura Drain near Village Rampur Halwara

Pic. (4) Tehura Drain near Sarai Rashi Majha

Pic. (5) Partial Opening of Tehura Drain near Saral Rashi Majha

Pic. (6) Tehura Drain near Rajepur Majha



Pic. (7) Marshy Condition of Tehura Drain

Pic. (8) Bandha on Tehura Drain near Rajepur Majha

Annexure -3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No HL44303 /सी–6/जल–53/फैजा0/19 दिनांक 27-11-19

माननीय एन0जी0टी0 प्रकरण
ई–मेल द्वारा

सेवा में,
जिलाधिकारी,
अयोध्या।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के द्वारा मेसर्स यश पक्का लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0),दर्शन नगर, अयोध्या के सम्बन्ध में पारित आदेश के सुसंगत अंश निम्नवत हैः–

According to the farmers, bandh was erected to prevent polluting discharge damaging the agricultural fields. However, according to the SDM, the bandh was removed to check stoppage of flow of the drain. The drain needs to be kept clean and its flow need not be obstructed. An updated joint inspection report is required to be obtained from a joint Committee of CPCB and the SPCB which issue will henceforth be dealt with in *O.A. No. 399/2019, Mrs. Saraswati vs M/s Yash Paper Limited & Ors.*

A joint Committee of CPCB and State PCB may take remedial action to ensure that the Tihura Drain is cleaned and freed from any industrial effluent or other pollutants. A status report in this regard may be filed as already directed above.

माननीय अधिकरण के उक्त आदेश के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त टीम द्वारा उद्योग का निरीक्षण दिनांक 23.10.2019 एवं 24.10.2019 को किया गया। समिति द्वारा निम्न संस्तुति की गयी हैः–

It is evident from the above observation, the ponding and obstacle of flow causes anaerobic condition in the Tehura Drain, which also detoriating the water quality. Hence, the District Administration may be directed to immediately removed all bandha made on the Tehura Drain. Further, the major contribution of waste water flow in Tehura Drain is due to M/s Yash Pakka Ltd. Hence, District Administration in association with the unit (M/s Pakka Ltd.) may jointly carry out de-sludging of drain and also make proper arrangement such as pucca drain and provide gradient to ensure free flow of water. The District Administration may also ensure that waste water from the villages by the side of the Tehura Drain is discharge only after appropriate treatment.

उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि कृपया तिहुरा ड्रेन में किसानों द्वारा बनाये गये समस्त बन्धों को तुरन्त हटाने हेतु प्रशासनिक अधिकारियों को निर्देशित करने का कष्ट करें। उक्त के अतिरिक्त तिहुरा ड्रेन के किनारे स्थित गॉव से वेस्ट वाटर बिना शुद्धीकृत किये तिहुरा ड्रेन में निस्तारित करने हेतु सम्बन्धित विभाग अथा जिला पंचायत/ग्राम्य विकास विभाग को भी तदनुसार निर्देशित करना चाहें।

भवदीय,

(डा0बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि:

1. सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. मेसर्स यश पक्का लि0 (पूर्व नाम मेसर्स यश पेपर्स लि0),दर्शन नगर, अयोध्या को इस निर्देश के साथ प्रेषित कि जिला प्रशासन से सकिय सम्पर्क स्थापित कर तिहुरा ड्रेन में एकत्र स्लज को निकालने एवं जल के प्रवाह के लिये समुचित ढाल बनाये जाने तथा ड्रेन को पक्का किये जाने की कार्यवाही सम्पादित कराया जाना सुनिश्चित करें।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, अयोध्या को इस निर्देश के साथ कि कृपया जिला प्रशासन एवं उद्योग से समन्वय स्थापित कर तिहुरा नाले की समस्या का निराकरण कराया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure – A

Ref. No. H42253 /C-6/B.M.W/2/Gr.C.P/2019 Dated 1/10/19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

मेसर्स बी0आर0डी0 मेडिकल कालेज एण्ड हास्पिटल (नेहरू चिकित्सालय),
गोरखपुर।

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 17.12.2018, 07.03.2019, 29.04.2019 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत हैः–

".....Order dated 17.12.2018 dealt with the damage to the forest land by Bajaj Sugar Mill, Golagokaran Nath, District Lakhimpur, pollution by M/s Gallant Ispat Limited, Gorakhpur by discharging effluent into a drain joining Ami River, pollution by M/s Rungta Industries Pvt. Ltd. and M/s Crazy Snacks Ltd. discharging effluent in GIDA drain, pollution by M/s Yash Paper Mills, and pollution of Ami River by sewage generated in Gorakhpur, Sahjanwa, Unwal, Kauriram and Khajni, pollution by M/s Bajaj Hindustan Limited (Distillery Unit), illegal construction around Ramgarh lake and absence of sanitation, violation of environmental norms by Baba Raghav Das Medical College, Gorakhpur. The Tribunal directed the State PCB to take necessary action for enforcement of law by closing the polluting activity and recover compensation on "polluter pays principle" and report to this Tribunal. With regard to encroachment action was required to be taken by Principal Secretary, Urban Development and report was to be given to this Tribunal. With regard to violation of medical norms, report was to be given by Health Department. Jal Nigam was to take action for STPs and GIDA for CETPs. Other actions were to be taken by Environments and Irrigation departments, Nagar Nigam and District Magistrate, Siddharth Nagar and compliance reports furnished. Against this said order, appeal of the State of UP has been dismissed on 01.07.2019 by the Hon'ble Supreme Court, being Civil Appeal No. 5414/2019. Compliance reports have not been received from all the concerned authorities except from UPPCB to which reference will be made later....."

D. Report of the UPPCB (Pp 2467-2471) on the subject of environmental compensation payable by M/s B.R.D. Medical College & Hospital (Nehru Chikitsalay), Gorakhpur....."

D. Report of the UPPCB (Pp 2467-2471) on the subject of environmental compensation payable by M/s B.R.D. Medical College & Hospital (Nehru Chikitsalay), Gorakhpur.

22. The SPCB may proceed further in accordance with law in the light of its report....."

बोर्ड द्वारा मेसर्स बी0आर0डी0 मेडिकल कालेज एण्ड हास्पिटल (नेहरू चिकित्सालय), गोरखपुर के विरूद्ध रूपये 4.4115 करोड़ (रू0 चार करोड़ इक्तालिस लाख पन्द्रह हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का प्रस्ताव माननीय अधिकरण में दायर किया गया था। माननीय अधिकरण द्वारा दिनांक 27.09.2019 को पारित आदेश के अनुसार राज्य बोर्ड द्वारा मेडिकल कालेज के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि मेडिकल कालेज से जमा कराये जाने के संदर्भ में नियमानुसार अग्रिम कार्यवाही किया जाना है।

अतः माननीय अधिकरण के आदेश के अनुपालन के अनुक्रम में मेडिकल कालेज को निर्देशित किया जाता है कि रूपये 4.4115 करोड़ (रू0 चार करोड़ इक्तालिस लाख पन्द्रह हजार मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करें अन्यथा की दशा में उक्त धनराशि की भूराजस्व की भॉति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

भवदीय,

01/10/2017

(एस0बी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. जिलाधिकारी, गोरखपुर को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

01/10/2017

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

o/c

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Annexure - 5

JOINT INSPECTION REPORT OF M/S K. M. SUGAR MILLS LIMITED (SUGAR DIVISION), MOTI NAGAR, AYODHYA (UTTAR PRADESH)

Background

M/s K.M. Sugar Mills Limited (Sugar Division) (hereafter referred as 'The Unit) located at Moti Nagar District Ayodhya (UP). The unit was inspected jointly on November 13,2019 by officials of CPCB, Regional Directorate, Lucknow and UPPCB, RO, Ayodhya in pursuance of, UPPCB letter No. H 43470 / C-6 / water-05 / Ayodhya / 2019 dated 07/11/2019.

In compliance of NGT order dated 27/09/2019 regarding UPPCB has issued a closure direction to the unit under section 33 A of Water Act,1974 Act vide UPPCB letter No. H 40431 / C-6 / water-05 / Ayodhya / 19 dated 26/08/2019 for compliance of the joint committee report dated 05/08/2019.In this context, The unit has submitted compliance of directions to UPPCB vide their letter dated 6/11/2019. Team had carried out inspection of the various section of the sugar division and observed progress made by unit w.r.t to the direction issued by UPPCB. Salient observations made during the joint inspection are summarized as under:

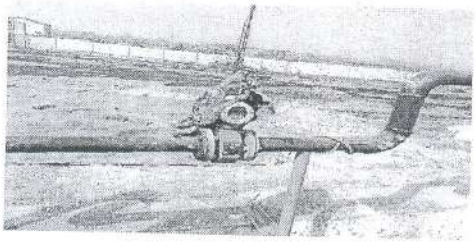
Observations:

1. The unit has infrastructure for production of Sugar using Sugar cane as major raw material with capacity of 10000 TCD.
2. During the inspection, the unit was not in operation due to non-crushing season as well as in compliance of closure directions issued by UPPCB.
3. The unit has presently two (02) bore wells to meet its fresh water requirement. Electromagnetic water meters are installed on the bore wells and log book of fresh water consumption is maintained.
4. The unit has obtained NOC from CGWA on 16.11.2017, which is valid upto 31.10.2019.
5. The unit has installed Effluent Treatment Plant (ETP) of capacity 1085 KLD which is based on physico-chemical treatment followed by biological process. The ETP is comprises of Oil and Grease Chamber > Equalization Tank-I &II (coarse diffuser) > Chemical Dosing Tank > Primary Clarifier > Aeration Tank > Secondary Clarifier > Multi Grade Filter > Activated Carbon Filter > Sludge Drying Beds.

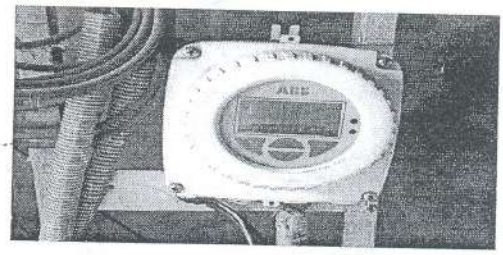
Jagdish

-34-

6. The unit has installed OCEMS at the outlet of ETP and it was informed that OCEMS is connected with UPPCB and CPCB server
7. The unit has installed electromagnetic flow meter at inlet and outlet of ETP.

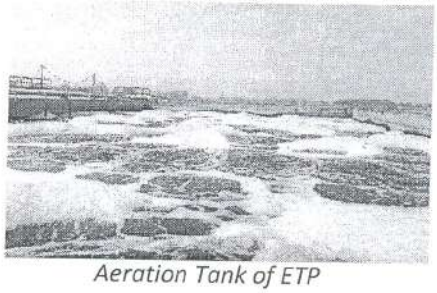


Flow meter at inlet of ETP



Flow meter at final outlet of ETP

8. The unit has installed decanter of capacity 5 m^3/hr, for dewatering of the ETP/sulphate Plant sludge.
9. During visit, team had observed that Aeration tank of ETP was found in operation. As per log book data, the unit has started operation of aeration tank of ETP since 08/10/2019 to achieve desired MLSS before starting of cane crushing so as to meet the prescribed standards from day one of the operation of Mill.



Aeration Tank of ETP

10. During inspection, aeration tank of ETP was found in operation for maintaining Biomass. Team had taken sample from aeration tank of ETP to verify the biomass.

Sampling location	MLSS (mg/l)	MLVSS (mg/l)
Aeration tank of ETP	3478	2276

- The Sample analysis results revealed the unit is maintaining desired bio-mass in the aeration tank of ETP.

11. As informed, treated effluent is used for irrigation in its own land (approx.25 acres) and adjacent farmers land. It was informed that agreement has been made with the farmers for utilization of treated effluent in their fields for irrigation.
12. The unit has provided two Pucca lagoons with capacity 160.5 m^3 & 5000 m^3. As per irrigation management plan report, the NSI has also suggested, the unit also to construct a pucca lagoon with capacity 10000 m^3 for storage of the ETP treated water which is under construction.
13. The unit was issued closure directions under section 33A Water Act,1974 Act by UPPCB, vide UPPCB letter No. H 40431 / C-6 / water-05 / Ayodhya / 19 dated 26/08/2019.The point wise compliance status of closure directions are presented below:

S. No.	Directions issued by UPPCB	Compliance status (As on date 13/11/2019)
1.	The unit shall ensure complete compliance of Hon'ble NGT order dated 19 / 07 / 2019 including Environmental compensation. The necessary directions may be issued by UPPCB to recover compensation.	The unit is issued directions 33 (A) of the Water Act,1974 vide letter 26/08/2019 in compliance of the Hon'ble NGT order dated 19/07/2019.The unit is mostly complying of the UPPCB directions except Environmental Compensation (EC). The unit has only submitted as Rs 50000/ to UPPCB out of EC amount Rs 32,40000/-(Rs 22.5 Lac+ Rs 9.9 lac) imposed by UPPCB.
2.	The unit may be directed to comply with UPPCB directions dated 07/02/2019 to submit EC amount as 22,50000/- as the unit has submitted only as 50000/- to UPPCB.	UPPCB has imposed total EC amount of Rs 32,40000/- (22.5 Lac+9.9 lac) whereas the unit has only deposited Rs 50000/-to UPPCB

Jagdish

-36-

3.	The sugar unit should immediately close drain carrying effluent to Masoda drain. No effluent should be discharged into Masoda Drain	Complied During visit, team observed that the unit has closed drain carrying effluent to Masoda drain. The drain shall be verified when the unit becomes operational.
4.	The sugar unit should repair the damaged molasses storage lagoon.	Complied During visit, team had observed that the damage embankment of the lagoon has been repaired. During visit, storage lagoon was found empty.
5.	The sugar unit should integrate all stream of effluent and route through ETP.	Complied During visit, team had physical observed and as reported by the unit representative that all stream of effluent has been enrouted to ETP
6.	The sugar unit should ensure that an irrigation plan is prepared through reputed government institution and treated effluent should be used for gardening/ irrigation purpose as per irrigation plan. It should be ensured that treated effluent used for irrigation in the farmer's field should be carried with proper agreement.	Complied The unit has made an irrigation Plan by the Government Institution i.e. National Sugar Institute (NSI), Kanpur for utilization of treated effluent for irrigation purpose. The unit has already provided two Pucca lagoon of 160.5 m^3 & 5000 m^3 capacity for storage of the treated effluent in case of low demand period. As per irrigation management plan report, the NSI has also suggested, the unit is to construct a Pucca lagoon of 10000 m^3 capacity for storage of the treated water. During visit, the civil work of the same was found under progress. As per records provided by the unit representative, the unit has taken consent of farmers having agricultural land of 195 Hectares

Jagdish

		& signed the agreements. The unit having own company land of 37 Hectares for irrigation. During visit, team had observed that the unit has laid down pipe line (HDPE) of 2 Km for carrying treated effluent to the farmer's for land irrigation.
7.	The sugar unit should strictly comply with the new standards notified G.S.R. 35 (E), MoEF&CC, January 14, 2016 for sugar industry such as notified standards for effluent disposal, waste water conservation and pollution control management.	During visit, the sugar mill was found in non-operation. Team had observed the unit has installed in house Oil & Grease skimmer system for removal of the oil & grease in the mill section. The unit has taken following major steps to reduce water consumption and pollution control management in sugar mill: ❖ Effluent generated from Mill area washing & cleaning is collected into in house Mill pit and it is reused into Imbibition process after removal of Oil &Grease. during inspection, team observed that the unit has installed Electromagnetic flow meter at recycle point. ❖ The unit is installing Condensate Polishing Unit-I (CPU-I) of capacity 800 m^3/day for treating evaporator condensate generated from Boling house section of sugar mill. The CPU-I is comprised of Collection Tank > Anoxic Tank > MBBR-I > MBBR-II > Tube settler > Clarified Water Tank > Sand Filter > Activated Carbon Filter

-38-

		❖ As informed about 400 m^3/day CPU-I treated water is reused into co-gen cooling tower make up and rest is fed into CPU-II for further treatment for using in boiler make up water. ❖ The CPU-II is comprised of Ultrafiltration > R.O-I > R.O.-II > DM Plant. ❖ During inspection, Civil Work of CPU-I & II were found under progress and as reported it will be completed by 30/11/2019.
8.	The unit should expedite to install treatment system for the spray pond overflow effluent/ injection cooling water before start of next crushing season.	Complied The unit has installed Sulphate Removal System of 1000 m^3/hr capacity for treatment of spray pond overflow effluent. As informed about 22 m^3/hr effluent generated from spray pond over flow. The Sulphate Removal System is comprised of Reaction Tank-I (adding Lime +PAC) > Reaction tank-II (dosing PE) > Micro Settlers (2 Nos Parallel of capacity each 25 m^3) > Equalization Tank of ETP for further treatment.
9.	The unit should obtain HW Authorization.	Complied The Sugar mill possesses authorization valid upto 31/12/2023 from UPPCB under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules,2016 (copy enclosed).

Jagdish

-39-

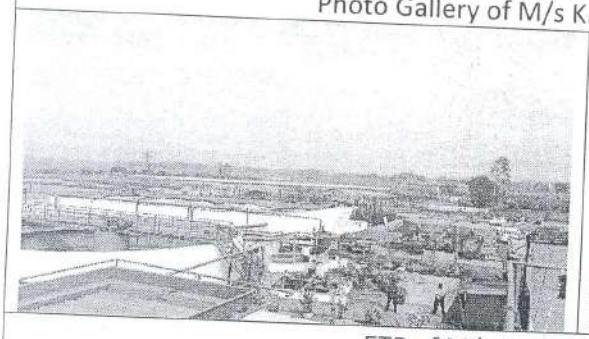
Recommendations :

1. Based on the observations made by the Joint inspection team, the unit is generally complying with the UPPCB directions issued under Section 33A of the Water Act to the Sugar mill.
2. The unit has rectified defects and short-comings observed during the previous visit. As such efforts have been made by the sugar unit for improvement in the existing ETP, installation of Sulphate Removal System and Condensate Polishing Units I & II and In-house effluent control system for reuse in process. Hence, the sugar mill may be considered for resume its operation initially on trial basis subject to deposition of Environmental Compensation (EC) imposed by UPPCB. Thereafter, the unit may be jointly re-inspected to verify the compliance of the stipulated norms.

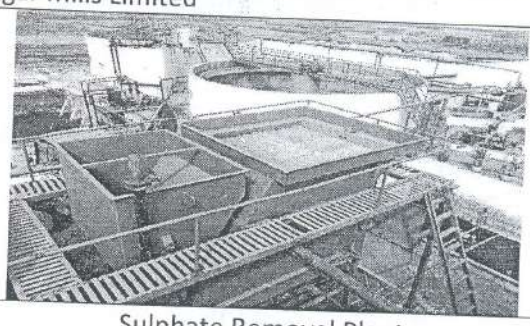
Inspection Team:

1. Sh. Swaminath Ram, Regional Officer, UPPCB, RO, Ayodhya 18.11.19
2. Sh. J.P. Meena, Sc. 'C', CPCB, RD (North), Lucknow Jagdish 18/11/19

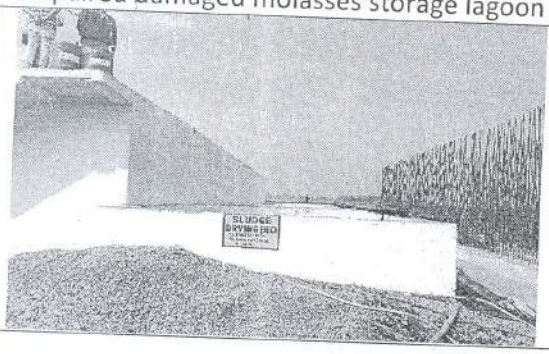
Photo Gallery of M/s K.M. Sugar Mills Limited



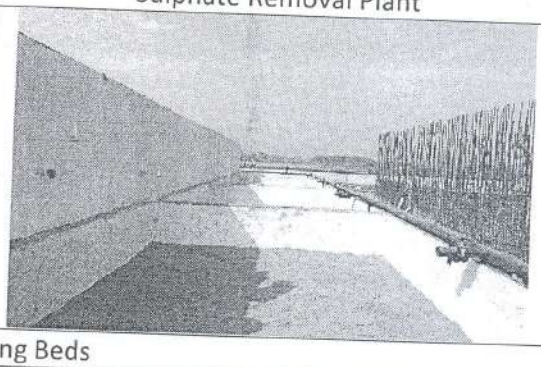
ETP of M/s K.M. Sugar Mills Limited



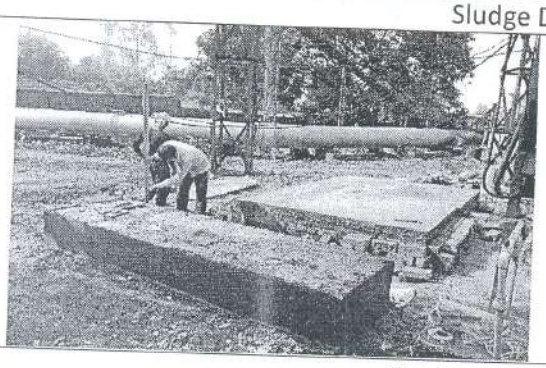
Repaired damaged molasses storage lagoon

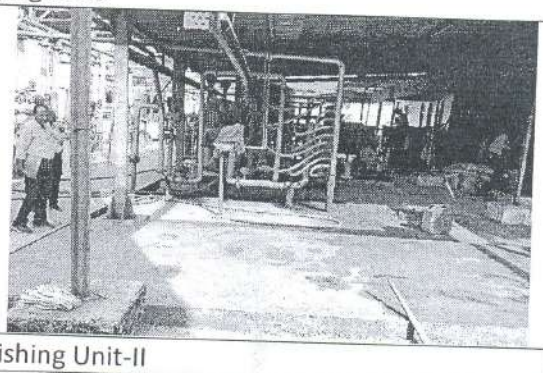


Sulphate Removal Plant



Sludge Drying Beds

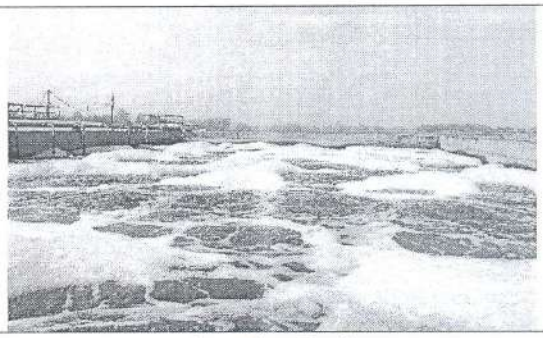
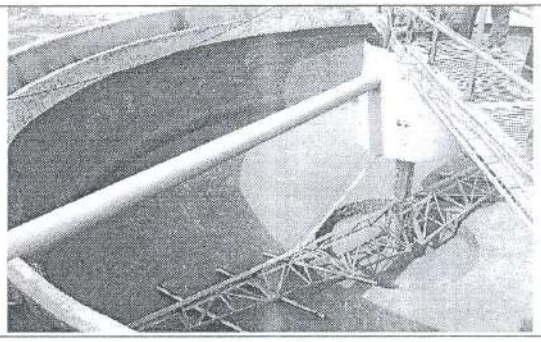
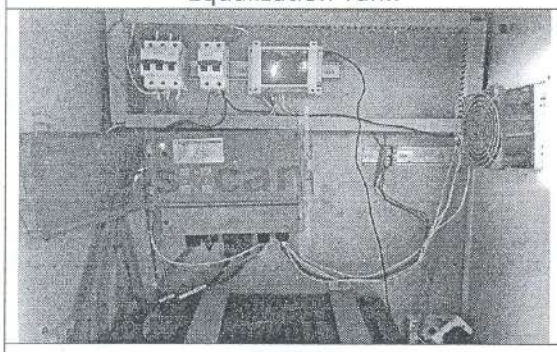
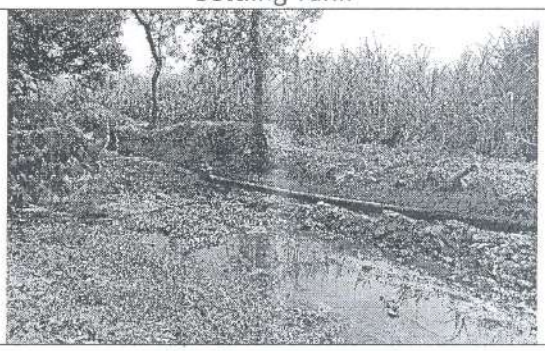




Condensate Polishing Unit-II

Jagdish

-41-

	
Laboratory	Aeration Tank
	
Equalization Tank	Settling Tank
	
OCEMS	Pipeline for Irrigation Plan

Jagdish

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Annexure-6

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref: No...H4440.57/C-6/जल महाल/05/2019 Date...21-11-19

सेवा में,

मेसर्स के0एम0 शुगर मिल्स लि0 (शुगर इकाई),
मोती नगर,
अयोध्या।

विषयः उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 197 यथासंशोधित की धारा–33ए के अन्तर्गत जारी निर्देश के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच 40431/सी–6/जल/05/अयोध्या/19 दिनांक 26.08..2019 का संदर्भ ग्रहण करें, जिसके द्वारा उद्योग के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा–33ए के अन्तर्गत निर्देश जारी किया गया है। उद्योग ने अपने पत्र दिनांक 18.11.2019 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रू0 32.40 लाख (रू0 बत्तीस लाख चालीस हजार मात्र) जमा करते हुये निर्देश को निक्षेप किये जाने का अनुरोध किया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त निरीक्षण आख्या दिनांक 13.11.2019 की संस्तुतियों तथा माननीय अधिकरण द्वारा अपील में पारित आदेश दिनांक 04.11.2019 को दृष्टिगत रखते हुये सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग को जारी निर्देश को निम्न शर्तो के अधीन निक्षेप करते हुए 02 माह हेतु ट्रायल उत्पादन की अनुमति प्रदान की जाती है:–

1. उद्योग को जारी सहमति की शर्तों का अनुपालन सुनिश्चित किया जाये।
2. उद्योग के संचालन के पश्चात उत्प्रवाह की गुणता की रिपोर्ट एन0ए0बी0 एक्रीडेटेड लैब से कराकर बोर्ड में प्रेषित किया जाये।
3. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा शुगर मिलों हेतु निर्धारित चार्टर के प्राविधानों का अनुपालन सुनिश्चित किया जाये।
4. दिनांक 31.12.2019 के पूर्व उद्योग द्वारा सहमति नवीनीकरण हेतु आवेदन पत्र आवेदित किया जाना सुनिश्चित करें।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

21/11/19

मुख्य पर्यावरण अधिकारी
वृत्त–6

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1 जिलाधिकारी, अयोध्या।
2 वरिष्ठ पुलिस अधीक्षक, अयोध्या।
3 रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ।
4 अधिशाषी अभियन्ता,उ0प्र0 पावर कार्पोरेशन लि0, अयोध्या।
5 क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को इस निर्देश के साथ प्रेषित कि उद्योग का समय–समय पर सतत अनुश्रवण कर अनुपालन आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

21/11/19

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Annexure – 7

JOINT INSPECTION REPORT OF M/S K. M. SUGAR MILLS LIMITED (DISTILLERY DIVISION), MOTI NAGAR, FAIZABAD (UTTAR PRADESH)

In the matter of

M/s K.M. Sugar Mills Limited (Sugar and Distillery Division) Vs Uttar Pradesh Pollution Control Board & Ors. (Appeal No. 92/2019, I.A. No. 679/2019)

1.0 Background

In compliance of Hon'ble NGT order dated 04.11.2019 in the matter of M/s K.M. Sugar Mills Limited (Distillery Division Vs Uttar Pradesh Pollution Control Board & Ors. (Appeal No. 92/2019, I.A. O.A. No. 679/2019) and subsequent, UPPCB letter no. H43620/C-6/Sahmati/OG/1/Ayodhya/19,dated 13.11.2019, inspection of M/s K.M. Sugar Mills Limited (Distillery Division), Moti Nagar, Faizabad, UP was carried out by a joint team of CPCB, Regional Directorate, Lucknow and Regional Office, UPPCB, Ayodhya on 15.11.2019. During inspection, it was observed that civil work related to 1) Clear Water Storage Tank of CPU ;2) Equalization Tank of STP; and 3) laying down of pipe for STP was incomplete. The unit informed during inspection & submitted a plan for completion of work by November 25,2019 and requested for re-inspection vide its letter dated 20.11.2019. Hence, the unit was again re-inspected on 26.11.2019 for compliance verification. Salient observations made during the inspection are summarized as under:

2.0 Inspection of M/s K.M. Sugar Mills Limited (Distillery Division)

A: General Information		
1	Name of the unit and Address	M/s K.M. Sugar Mills Limited (Distillery Division), Moti Nagar, Faizabad, UP
2	Name of the Proprietor/ Contact person – Designation Contact No.	Mr. Amrendra Singh, General Manager 7571000592
3	Year of Commissioning.	1995
4	Sector	Distillery

5	Production capacity • Products • Installed Prod. Cap. • Present Production	Rectified Spirit (RS) & Absolute Alcohol (AA) 50 KLD and 47.3 KLD NIL
6	Raw materials & their requirement	Molasses- 222.5 MT/Day (on full production)
B (I): Water Pollution and its Control		
1	Water Supply Source Water Consumption (KLD) ➢ Industrial ➢ Domestic	Bore wells (02 nos.) Presently, the unit is closed. 05 KLD
2	Waste Water Generation (KLD) ➢ Industrial ➢ Domestic	 Presently, the unit is closed. 04 KLD
3	Waste water treated (KLD) ➢ Industrial ➢ Domestic	 Spent wash is concentrated through MEE. Conc. spent wash is fired in boiler. MEE condensate, spent lees etc. will be treated through Condensate Polishing unit. Partially treated Through septic tanks and soak pits and remaining will be treated through STP.

4	Details of ETP ➢ ETP Description ➢ Details of Multi Effect Evaporator, if any	Spent Wash Management: • Lagoon (13024 KL) • Multi Effect Evaporator (MEE) • Slope Fired Boiler-16 TPH Other Process effluent management: The unit is in the process to install Condensate Polishing Unit (CPU) with capacity of 753 m^3/Day. Four effect falling film type and three effect forced circulation type evaporator with capacity 650 KLD and evaporation capacity of 510 TPD.
5	Mode of disposal of treated effluent	Masoda drain meeting river Tamsa, which meets River Ghaghra, a tributary of River Ganga.
6	Status of Consent under the Water Act- 1974	Consent was granted by UPPCB with validity of 31.12.2019, which was revoke by UPPCB vide its closure order dated 04.10.2019.
C: Air Pollution and its Control		
1	Sources of Air Pollution	Boilers (02 nos.- 16 TPH and 10 TPH)
2	➢ Type of Fuel used with consumption ➢ Stack details with APCS	Slope-100 TPD and bagasse-75 TPD • 16 TPH slope fired boiler is equipped with bag filter as APCD and emission is vented through stack of height 65 m. • 10 TPH boiler is equipped with Dust Collector as APCD and emission is vented through stack of height 30 m.

3	Status of Consent under the Air Act-1981	Consent was granted by UPPCB with validity of 31.12.2019, which was revoke by UPPCB vide its closure order dated 04.10.2019.
D: Waste Management		
1	Type &Quantity of Waste Generated	Fermentation sludge, Boiler ash
2	Facility of Storage/ Disposal	Lagoon / low lying area
3	Disposal of waste	low-lying area

General Observations:

1. The unit is engaged in production of Rectified Spirit (RS) and Absolute Alcohol with capacity of 50 KLD and 47.3 KLD respectively using molasses as major raw material. During inspection, the unit was not in operation. It was informed by the unit representative; the unit is not in operation since 05.10.2019 in compliance of Hon'ble NGT order dated 27.09.2019.
2. The unit has been imposed Environmental Compensation (EC) of amount Rs. 36,50, 000/- by UPPCB on 31.01.2019. The unit has deposited EC amount to UPPCB on 15.02.2019.

Water Pollution and its Control:

3. The unit is meeting its fresh water requirement through 02 borewells. Electromagnetic flow meter is provided at borewells. The unit has obtained NOC from CGWA for ground water abstraction, which was valid upto 22.10.2019. The unit has applied for renewal for NOC on 10.09.2019.
4. The unit is generating approx.10 KL/KL of RS production of spent wash on consented production. The ETP for spent wash management comprises of following:
    - Lagoon-1(13024 KL)

- Four effect falling film type and three effect forced circulation type evaporator with capacity 650 KLD and evaporation capacity of 510 TPD.
- Slope Fired Boiler (16 TPH)

5. The unit has provided electromagnetic flow meter at the analyzer column to assess the quality of spent wash generation. The spent wash is fed to the MEE. The concentrated spent wash is fed to the Slope Fired Boiler using bagasse as supplementary fuel.
6. During inspection, MEE and Slope fired boiler was not operational.
7. The unit has provided spent wash storage lagoon with capacity 13024 KL, which is equivalent to concentrated spent wash storage capacity of approx. 48 days as against the CPCB directions for 07 days concentrated spent wash storage capacity. The unit has made a partition in between lagoon to make the storage capacity of 4500 KL and 8524 KL. It was informed by the unit representative that 8524 KL lagoon will be dismantled/leveled by the unit after treatment of its effluent. During inspection, approx. 5500 KL of spent wash was stored in lagoon.
8. The unit has provided electromagnetic flow meter at MEE inlet and MEE concentrate/Slope. MTRT (Metal Tube Rotameter Type) Flow meter is provided at the condensate.
9. The unit installed Condensate Polishing Unit (CPU) with capacity 753 m^3/day for treatment of other process effluent such as MEE condensate, spent lees, plant leakage waste water etc. The CPU comprises of following units:
   - Equalization Tank,
   - Buffer Tank,
   - IC reactor (Anaerobic treatment System),
   - Bio-Gas Holder,
   - Condensate Pit,
   - Extended Aeration Tank,
   - Secondary Clarifier,

- Tertiary Clarifier,
- Clear Water Storage Tank,
- Sludge Pit,
- Bio-gas sludge Holding Tank,
- Multi Grade Filter,
- Activated Carbon Filter,
- Filtered Water Storage/UF Feed Storage Tank,
- UV System,
- Ultra-Filtration,
- UF Permeate Tank,
- RO Plant-1,
- RO Plant-2,
- RO Permeate Tank,
- RO Reject Tank

10. During inspection, major civil work of the CPU was completed and electric cable fitting of the CPU was under progress. It was informed that it will be completed within 02-03 days.
11. It was informed that 50% of the treated water from ACF will be treated through UV and used for fermentation dilution and remaining 50 % will be further treated through UF and RO Plant for use in cooling tower make up. RO reject will be fed to the MEE Plant.
12. The unit has provided electromagnetic flow meter at the inlet and outlet of CPU(RO reject, RO permeate, UV outlet).
13. Earlier, the unit was carrying out bio-composting as well as incineration for spent wash management. As per the direction of UPPCB, the unit has discontinued bio-composting operation since June, 2019.
14. The unit is in the process to install Sewage Treatment Plant (STP) with capacity 120 KLD for treatment of domestic waste water generated form sugar and distillery plant and residential colony. The STP comprises of following:

i. Oil and Grease Chamber,
ii. Bar Screen,
iii. Equitization Tank,
iv. MBBR Tank-1,
v. MBBR Tank-2,
vi. Secondary Tube Settler,
vii. Chlorine Contact Tank,
viii. Multi Grade Filter,
ix. Activated Carbon Filter,

15. During inspection, major civil work of the STP was completed.

Air Pollution and Its Control:

16. The unit has slope fired boiler with capacity 16 TPH using conc. spent wash/slope and bagasse as fuel. The unit is closed ,hence, Boiler was not in operation. The slope fired boiler is equipped with bag filter as APCD and emission are vented through stack of height approx. 65 m. The slope fired boiler is located in the sugar mill area.
17. The unit has installed Online Continuous Emission Monitoring System (OCEMS) at the boiler stack. The OCEMS is connected with CPCB server.
18. The unit has one boiler with capacity 10 TPH using bagasse as fuel. Boiler is equipped with dust collector as APCD and emission is vented through stack of height approximate 30 m. During inspection, boiler was not in operation.
19. Compliance Status of recommendation made by the joint committee during inspection dated 05.08.2019:

Sl. No.	Recommendations	Compliance Status (as on dated 26.11.2019)
1.	The unit shall ensure for the complete compliance of Hon'ble	The UPPCB has issued show cause notice to the unit and also imposed EC

	NGT order dated 19.07.2019 including Environmental compensation (EC). The necessary directions may be issued by UPPCB to recover compensation.	of amount 56.70 Lakhs vide letter dated 11/09/2019. The unit has yet to submit EC. Further, it was informed by the unit that representation regarding revision of EC has already been sent to UPPCB vide letter dated September 02, 2019 for earlier EC of amount Rs 36.50 Lac, which is pending with UPPCB. Further, the unit has also made representation for review of EC of amount 56.70 Lac, which is also pending with UPPCB.
2.	The unit should immediately close bypass drains. Integrate all effluent streams and subject them for suitable treatment in ETP.	**Complied.** During inspection, bypass drain observed in the previous inspection, were found closed.
3.	The distillery unit should expediate to install CPU as suggested by NSI, Kanpur for treatment of other process effluent	**Complied.** The unit has installed CPU. During inspection, major civil work was completed and during inspection, electrical cable fitting was carried out. It was informed that it will be completed within 02-03 days.
4.	The unit should expediate to install Sewage Treatment Plant (STP) for sugar and distillery. Treated sewage should be reused for gardening/irrigation purpose.	**Complied.** The unit has installed STP. During inspection, major civil work was completed
5.	The distillery unit should	**Complied.**

	immediately close drain carrying treated/untreated/partially treated effluent to Masoda drain. No effluent should be discharged into Masoda drain.	During inspection, drain connected to Masoda drain was found closed.
6.	The distillery unit should not dispose coloured/untreated effluent on land.	During inspection, the unit was found not in operation. Hence, it could not be ascertained.
7.	The distillery unit should restrict the spent wash storage capacity as per CPCB direction. Remaining lagoon should be dismantled.	**Not complied.** The unit has provided spent wash storage lagoon with capacity 13024 KL, which is equivalent to concentrated spent wash storage capacity of approx. 48 days as against the CPCB directions for 07 days concentrated spent wash storage capacity. It was informed that spent wash stored in the lagoon (capacity-8524 KL) will be dismantled/leveled by the unit after treatment its effluent.
8.	The unit should strictly comply with the consent conditions in totality.	During inspection, the unit was found not in operation.

Recommendations:

M/s K M Sugar Mills Limited (Distillery), Moti Nagar, Ayodhya (UP) is complying with the recommendations made by the joint committee except restriction of excess storage of spent wash (07 days of conc. spent wash), which will

be complied by the unit after treatment of spent wash stored in the lagoon. Major Civil work of the STP and CPU was found completed.

And Hence, the unit may be allowed to operate for trial for the limited period of 03 months for achieving optimum efficiency of the CPU and STP in compliance of Hon'ble NGT order dated 04.11. 2019.As per Hon'ble NGT order, the unit may be re-inspected jointly by CPCB and UPPCB to check the compliance.

Further, UPPCB may decide the unit representation on review of EC as imposed on the unit of amount 56.70 lac at the earliest.

Inspection Team:

1. Sh. Swaminath Ram, Regional Officer, UPPCB, RO, Ayodhya Swami Nath Ram 02.12.19
2. Sh. Runa Oraon, Sc. 'D', CPCB, RD(N), Lucknow

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड Annexure-8
UTTAR PRADESH POLLUTION CONTROL BOARD

H42248

Ref. No..... /C-1/जी/314/Ex.kP/2019 Date 1/10/19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

मेसर्स अल्केन कान्स्ट्रक्शन इक्यूपमेन्ट प्रा0लि0,
एफ0एल0–24, सेक्टर–13,
गीडा,
गोरखपुर।

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 07.03.2019, 29.04.2019 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत हैः–

".....Order dated 07.03.2019 dealt with reports dated 08.02.2019 from the Committee with regard to the pollution caused by M/s Bharati Research and Breeding Farm, FL-27, Sector -13, GIDA, Gorakhpur, UP, M/s Mother Shree Dairy, D-1/3D, Sector 13, GIDA, Gorakhpur, UP, M/s Alkane Construction Equipment Pvt. Ltd., FL-24, Sector 13, GIDA, Gorakhpur, UP, M/s Burnet Pharmaceutical Pvt. Ltd., AL-1, Sector -13, GIDA, Gorakhpur, UP, M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP, M/s Royal Savera Foods Pvt. Ltd., FL-28, Sector -13, GIDA, Gorakhpur, UP and M/s Dr. Sandhu Hatchery, FL-28, Sector -13, GIDA, Gorakhpur, UP. The same were referred to CPCB for comments with further directions to the state PCB to take action in the light of the said reports in accordance with law. UPPCB has filed an action taken report which will be dealt with in the later part of this Order....."

E. Report dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation furnished by the UPPCB in respect of:
   i. M/s Bharti Research and Breeding Firm, FL-27, Sector13, GIDA, Gorakhpur, UP
   ii. M/s Mother Shree Dairy, D-1/3D, Sector-13, GIDA, Gorakhpur, UP
   iii. M/s Alkane Construction Pvt. Ltd., FL-24, Sector-13, GIDA, Gorakhpur, UP
   iv. M/s Burnet Pharmaceutical Pvt. Ltd., FL-1, Sector-13, GIDA, Gorakhpur, UP
   v. M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP
   vi. M/s Royale Savera Foods Pvt. Ltd., FL-28, Sector-13, GIDA, Gorakhpur, UP
   vii. M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur, UP

E. Report of UPPCB dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation to be recovered from said 7 industries in Gorakhpur.

23. The SPCB may proceed further in accordance with law....."

बोर्ड द्वारा मेसर्स अल्केन कान्स्ट्रक्शन इक्यूपमेन्ट प्रा0लि0, एफ0एल0–24, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध रूपये 4.25 लाख (रू0 चार लाख पच्चीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का प्रस्ताव माननीय अधिकरण में दायर किया गया था। माननीय अधिकरण द्वारा दिनांक 27.09.2019 को पारित आदेश के अनुसार राज्य बोर्ड द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग से जमा कराये जाने के संदर्भ में नियमानुसार अग्रिम कार्यवाही किया जाना है।

अतः माननीय अधिकरण के आदेश के अनुपालन के अनुक्रम में उद्योग को निर्देशित किया जाता है कि रूपये 4.25 लाख (रू0 चार लाख पच्चीस हजार मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करें अन्यथा की दशा में उक्त धनराशि की भूराजस्व की भॉति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

भवदीय,

01/10/2019

(एस0बी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. जिलाधिकारी, गोरखपुर को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

01/10/2019

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. M:42250 /C-6/जि/328/C.C.P/2019 Dated 01/6/19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

मेसर्स गोरखनाथ एग्रो इण्डस्ट्रीज प्रा0लि0,
एफ0एल0–26/27, सेक्टर–13,
गीडा,
गोरखपुर।

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 07.03.2019, 29.04.2019 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत हैः–

".....Order dated 07.03.2019 dealt with reports dated 08.02.2019 from the Committee with regard to the pollution caused by M/s Bharati Research and Breeding Farm, FL-27, Sector -13, GIDA, Gorakhpur, UP, M/s Mother Shree Dairy, D-1/3D, Sector 13, GIDA, Gorakhpur, UP, M/s Alkane Construction Equipment Pvt. Ltd., FL-24, Sector 13, GIDA, Gorakhpur, UP, M/s Burnet Pharmaceutical Pvt. Ltd., AL-1, Sector -13, GIDA, Gorakhpur, UP, M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP, M/s Royal Savera Foods Pvt. Ltd., FL-28, Sector -13, GIDA, Gorakhpur, UP and M/s Dr. Sandhu Hatchery, FL-28, Sector -13, GIDA, Gorakhpur, UP. The same were referred to CPCB for comments with further directions to the state PCB to take action in the light of the said reports in accordance with law. UPPCB has filed an action taken report which will be dealt with in the later part of this Order....."

E. Report dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation furnished by the UPPCB in respect of:
   i. M/s Bharti Research and Breeding Firm, FL-27, Sector13, GIDA, Gorakhpur, UP
   ii. M/s Mother Shree Dairy, D-1/3D, Sector-13, GIDA, Gorakhpur, UP
   iii. M/s Alkane Construction Pvt. Ltd., FL-24, Sector-13, GIDA, Gorakhpur, UP
   iv. M/s Burnet Pharmaceutical Pvt. Ltd., FL-1, Sector-13, GIDA, Gorakhpur, UP
   v. M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP
   vi. M/s Royale Savera Foods Pvt. Ltd., FL-28, Sector-13, GIDA, Gorakhpur, UP
   vii. M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur, UP

E. Report of UPPCB dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation to be recovered from said 7 industries in Gorakhpur.

23. The SPCB may proceed further in accordance with law....."

र्ड द्वारा मेसर्स गोरखनाथ एग्रो इण्डस्ट्रीज प्रा0लि0, एफ0एल0–26/27, सेक्टर–13, गीडा, गोरखपुर के रुद्ध रूपये 10.1875 लाख (रू0 दस लाख अट्ठारह हजार सात सौ पच्चास मात्र) की पर्यावरणीय पूर्ति अधिरोपित किये जाने का प्रस्ताव माननीय अधिकरण में दायर किया गया था। माननीय रण द्वारा दिनांक 27.09.2019 को पारित आदेश के अनुसार राज्य बोर्ड द्वारा उद्योग के विरूद्ध पेत पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग से जमा कराये जाने के संदर्भ में निर्मानुसार अग्रिम ो किया जाना है।

– 56 –

–2/–

अतः माननीय अधिकरण के आदेश के अनुपालन के अनुक्रम में उद्योग को निर्देशित किया जाता है कि रूपये 10.1875 लाख (रू0 दस लाख अट्ठारह हजार सात सौ पच्चास मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करें अन्यथा की दशा में उक्त धनराशि की भूराजस्व की भॉति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

भवदीय,

01/10/2019

(एस0बी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. जिलाधिकारी, गोरखपुर को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

01/10/2019

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No H:422447/C-6/जल/327/G·K P/2019 Dated 04/10/19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

मेसर्स बर्नेट फार्मास्यूटिकल्स प्रा0लि0,
ए0एल0–1, सेक्टर–13,
गीडा,
गोरखपुर।

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 07.03.2019, 29.04.2019 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत हैः–

".....Order dated 07.03.2019 dealt with reports dated 08.02.2019 from the Committee with regard to the pollution caused by M/s Bharati Research and Breeding Farm, FL-27, Sector -13, GIDA, Gorakhpur, UP, M/s Mother Shree Dairy, D-1/3D, Sector 13, GIDA, Gorakhpur, UP, M/s Alkane Construction Equipment Pvt. Ltd., FL-24, Sector 13, GIDA, Gorakhpur, UP, M/s Burnet Pharmaceutical Pvt. Ltd., AL-1, Sector -13, GIDA, Gorakhpur, UP, M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP, M/s Royal Savera Foods Pvt. Ltd., FL-28, Sector -13, GIDA, Gorakhpur, UP and M/s Dr. Sandhu Hatchery, FL-28, Sector -13, GIDA, Gorakhpur, UP. The same were referred to CPCB for comments with further directions to the state PCB to take action in the light of the said reports in accordance with law. UPPCB has filed an action taken report which will be dealt with in the later part of this Order....."

E. Report dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation furnished by the UPPCB in respect of:
   i. M/s Bharti Research and Breeding Firm, FL-27, Sector13, GIDA, Gorakhpur, UP
   ii. M/s Mother Shree Dairy, D-1/3D, Sector-13, GIDA, Gorakhpur, UP
   iii. M/s Alkane Construction Pvt. Ltd., FL-24, Sector-13, GIDA, Gorakhpur, UP
   iv. M/s Burnet Pharmaceutical Pvt. Ltd., FL-1, Sector-13, GIDA, Gorakhpur, UP
   v. M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP
   vi. M/s Royale Savera Foods Pvt. Ltd., FL-28, Sector-13, GIDA, Gorakhpur, UP
   vii. M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur, UP

E. Report of UPPCB dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation to be recovered from said 7 industries in Gorakhpur.

23. The SPCB may proceed further in accordance with law....."

बोर्ड द्वारा मेसर्स बर्नेट फार्मास्यूटिकल्स प्रा0लि0, ए0एल0–1, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध रूपये 12.875 लाख (रू0 बारह लाख सत्तासी हजार पॉच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का प्रस्ताव माननीय अधिकरण में दायर किया गया था। माननीय अधिकरण द्वारा दिनांक 27.09.2019 को पारित आदेश के अनुसार राज्य बोर्ड द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग से जमा कराये जाने के संदर्भ में नियमानुसार अग्रिम कार्यवाही किया जाना है।

अतः माननीय अधिकरण के आदेश के अनुपालन के अनुक्रम में उद्योग को निर्देशित किया जाता है कि रूपये 12.875 लाख (रू0 बारह लाख सत्तासी हजार पॉच सौ मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करें अन्यथा की दशा में उक्त धनराशि की भूराजस्व की भॉति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

भवदीय,

01/10/2019

(एस0बी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपि:

1. जिलाधिकारी, गोरखपुर को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

01/10/2019

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

c/c RPM

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. HH2244/C-6/WM/318/Gr-I-P/2019 Dated 24/10/19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

मेसर्स भारती रिसर्च एण्ड ब्रीडिंग फार्म,
एफ0एल0–27, सेक्टर–13,
गीडा,
गोरखपुर।

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 07.03.2019, 29.04.2019 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत हैः–

".....Order dated 07.03.2019 dealt with reports dated 08.02.2019 from the Committee with regard to the pollution caused by M/s Bharati Research and Breeding Farm, FL-27, Sector -13, GIDA, Gorakhpur, UP, M/s Mother Shree Dairy, D-1/3D, Sector 13, GIDA, Gorakhpur, UP, M/s Alkane Construction Equipment Pvt. Ltd., FL-24, Sector 13, GIDA, Gorakhpur, UP, M/s Burnet Pharmaceutical Pvt. Ltd., AL-1, Sector -13, GIDA, Gorakhpur, UP, M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP, M/s Royal Savera Foods Pvt. Ltd., FL-28, Sector -13, GIDA, Gorakhpur, UP and M/s Dr. Sandhu Hatchery, FL-28, Sector -13, GIDA, Gorakhpur, UP. The same were referred to CPCB for comments with further directions to the state PCB to take action in the light of the said reports in accordance with law. UPPCB has filed an action taken report which will be dealt with in the later part of this Order....."

E. Report dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation furnished by the UPPCB in respect of:
   i. M/s Bharti Research and Breeding Firm, FL-27, Sector13, GIDA, Gorakhpur, UP
   ii. M/s Mother Shree Dairy, D-1/3D, Sector-13, GIDA, Gorakhpur, UP
   iii. M/s Alkane Construction Pvt. Ltd., FL-24, Sector-13, GIDA, Gorakhpur, UP
   iv. M/s Burnet Pharmaceutical Pvt. Ltd., FL-1, Sector-13, GIDA, Gorakhpur, UP
   v. M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP
   vi. M/s Royale Savera Foods Pvt. Ltd., FL-28, Sector-13, GIDA, Gorakhpur, UP
   vii. M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur, UP

E. Report of UPPCB dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation to be recovered from said 7 industries in Gorakhpur.

23. The SPCB may proceed further in accordance with law....."

बोर्ड द्वारा मेसर्स भारती रिसर्च एण्ड ब्रीडिंग फार्म, एफ0एल0–27, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का प्रस्ताव माननीय अधिकरण में दायर किया गया था। माननीय अधिकरण द्वारा दिनांक 27.09.2019 को पारित आदेश के अनुसार राज्य बोर्ड द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग से जमा कराये जाने के संदर्भ में नियमानुसार अग्रिम कार्यवाही किया जाना है।

– 60 –

--2/-

अतः माननीय अधिकरण के आदेश के अनुपालन के अनुक्रम में उद्योग को निर्देशित किया जाता है कि रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करें अन्यथा की दशा में उक्त धनराशि की भूराजस्व की भॉति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

भवदीय,

01/10/2019

(एस0बी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. जिलाधिकारी, गोरखपुर को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

01/10/2019

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

c/c

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H42252 /C-2 /जी/326/Gkp/2019 Dated 1/10/19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

मेसर्स रॉयल सवेरा फूड्स प्रा0लि0,
एफ0एल0–1, सेक्टर–13,
गीडा,
गोरखपुर।

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 07.03.2019, 29.04.2019 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत हैः–

".....Order dated 07.03.2019 dealt with reports dated 08.02.2019 from the Committee with regard to the pollution caused by M/s Bharati Research and Breeding Farm, FL-27, Sector -13, GIDA, Gorakhpur, UP, M/s Mother Shree Dairy, D-1/3D, Sector 13, GIDA, Gorakhpur, UP, M/s Alkane Construction Equipment Pvt. Ltd., FL-24, Sector 13, GIDA, Gorakhpur, UP, M/s Burnet Pharmaceutical Pvt. Ltd., AL-1, Sector -13, GIDA, Gorakhpur, UP, M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP, M/s Royal Savera Foods Pvt. Ltd., FL-28, Sector -13, GIDA, Gorakhpur, UP and M/s Dr. Sandhu Hatchery, FL-28, Sector -13, GIDA, Gorakhpur, UP. The same were referred to CPCB for comments with further directions to the state PCB to take action in the light of the said reports in accordance with law. UPPCB has filed an action taken report which will be dealt with in the later part of this Order....."

E. Report dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation furnished by the UPPCB in respect of:
   i. M/s Bharti Research and Breeding Firm, FL-27, Sector13, GIDA, Gorakhpur, UP
   ii. M/s Mother Shree Dairy, D-1/3D, Sector-13, GIDA, Gorakhpur, UP
   iii. M/s Alkane Construction Pvt. Ltd., FL-24, Sector-13, GIDA, Gorakhpur, UP
   iv. M/s Burnet Pharmaceutical Pvt. Ltd., FL-1, Sector-13, GIDA, Gorakhpur, UP
   v. M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP
   vi. M/s Royale Savera Foods Pvt. Ltd., FL-28, Sector-13, GIDA, Gorakhpur, UP
   vii. M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur, UP

E. Report of UPPCB dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation to be recovered from said 7 industries in Gorakhpur.

23. The SPCB may proceed further in accordance with law....."

बोर्ड द्वारा मेसर्स रॉयल सवेरा फूड्स प्रा0लि0, एफ0एल0–1, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का प्रस्ताव माननीय अधिकरण में दायर किया गया था। माननीय अधिकरण द्वारा दिनांक 27.09.2019 को पारित आदेश के अनुसार राज्य बोर्ड द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग से जमा कराये जाने के संदर्भ में नियमानुसार अग्रिम कार्यवाही किया जाना है।

अतः माननीय अधिकरण के आदेश के अनुपालन के अनुक्रम में उद्योग को निर्देशित किया जाता है कि 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0बी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करें अन्यथा की दशा में उक्त धनराशि की भूराजस्व की भॉति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

भवदीय,

01/10/2019

(एस0बी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. जिलाधिकारी, गोरखपुर को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

01/10/2019

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H42320 /E-6/जल/329/2019 Dated 03/10/2019

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

मेसर्स डा0 सन्धू हैचरी,
एफ0एल0–28, सेक्टर–13,
गीडा,
गोरखपुर।

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन, गोरखपुर एवं अन्य में पारित आदेश दिनांक 07.03.2019, 29.04.2019 एवं 27.09.2019 के अनुपालन में अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को बोर्ड में जमा करने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत हैः–

".....Order dated 07.03.2019 dealt with reports dated 08.02.2019 from the Committee with regard to the pollution caused by M/s Bharati Research and Breeding Farm, FL-27, Sector -13, GIDA, Gorakhpur, UP, M/s Mother Shree Dairy, D-1/3D, Sector 13, GIDA, Gorakhpur, UP, M/s Alkane Construction Equipment Pvt. Ltd., FL-24, Sector 13, GIDA, Gorakhpur, UP, M/s Burnet Pharmaceutical Pvt. Ltd., AL-1, Sector -13, GIDA, Gorakhpur, UP, M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP, M/s Royal Savera Foods Pvt. Ltd., FL-28, Sector -13, GIDA, Gorakhpur, UP and M/s Dr. Sandhu Hatchery, FL-28, Sector -13, GIDA, Gorakhpur, UP. The same were referred to CPCB for comments with further directions to the state PCB to take action in the light of the said reports in accordance with law. UPPCB has filed an action taken report which will be dealt with in the later part of this Order....."

E. Report dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation furnished by the UPPCB in respect of:
i. M/s Bharti Research and Breeding Firm, FL-27, Sector13, GIDA, Gorakhpur, UP
ii. M/s Mother Shree Dairy, D-1/3D, Sector-13, GIDA, Gorakhpur, UP
iii. M/s Alkane Construction Pvt. Ltd., FL-24, Sector-13, GIDA, Gorakhpur, UP
iv. M/s Burnet Pharmaceutical Pvt. Ltd., FL-1, Sector-13, GIDA, Gorakhpur, UP
v. M/s Gorakhnath Agro Industries Pvt. Ltd., FL-20/27, Sector-13, GIDA, Gorakhpur, UP
vi. M/s Royale Savera Foods Pvt. Ltd., FL-28, Sector-13, GIDA, Gorakhpur, UP
vii. M/s Dr. Sandhu Hatchery, FL-28, Sector-13, GIDA, Gorakhpur, UP

E. Report of UPPCB dated 17.07.2019 (Pp 2087-2092) on the subject of environmental compensation to be recovered from said 7 industries in Gorakhpur.

23. The SPCB may proceed further in accordance with law....."

बोर्ड द्वारा मेसर्स डा0 सन्धू हैचरी, एफ0एल0–28, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का प्रस्ताव माननीय अधिकरण में दायर किया गया था। माननीय अधिकरण द्वारा दिनांक 27.09.2019 को पारित आदेश के अनुसार राज्य बोर्ड द्वारा उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि उद्योग से जमा कराये जाने के संदर्भ में नियमानुसार अग्रिम कार्यवाही किया जाना है।

--2/-

अतः माननीय अधिकरण के आदेश के अनुपालन के अनुक्रम में उद्योग को निर्देशित किया जाता है कि रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करें अन्यथा की दशा में उक्त धनराशि की भूराजस्व की भॉति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत

भवदीय,

03/10/2019

(एस0बी0 सिंह)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. जिलाधिकारी, गोरखपुर को सूचनार्थ प्रेषित।
2. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

03/10/2019

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure - 9

Ref. No. 42760/सी-6/जल/318/GKP/2019 Dated 17/10/19

माo एनoजीoटीo प्रकरण
पंजीकृत

सेवा में,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स भारती रिसर्च एण्ड ब्रीडिंग फार्म, एफ0एल0–27, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भॅति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच 42244/सी–6/जल/318/गोर0/2019 दिनांक 01.10.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में उद्योग के विरूद्ध अधिरोपित रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करने के निर्देश दिये गये थे (पत्र की छाया प्रति संलग्न)।

उद्योग को पुनः इस कार्यालय के पत्रांक एच 42760/सी–6/जल/318/गोर0/2019 दिनांक 18.10.2019 द्वारा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि को जमा करने हेतु अनुस्मारक पत्र प्रेषित किया गया। परन्तु अभी तक उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति धनराशि बोर्ड के खाते में जमा नही की गयी है (पत्र की छाया प्रति संलग्न)।

अतः उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) की भूराजस्व की भॅति वसूली करने का कष्ट करें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

No. 42244/सी-6/जल/318/GKP/2019 Dated 17.12.19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स भारती रिसर्च एण्ड ब्रीडिंग फार्म, एफ0एल0–27, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भॅति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच 42244/सी–6/जल/318/गोर0/2019 दिनांक 01.10.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में उद्योग के विरूद्ध अधिरोपित रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करने के निर्देश दिये गये थे (पत्र की छाया प्रति संलग्न)।

उद्योग को पुनः इस कार्यालय के पत्रांक एच 42760/सी–6/जल/318/गोर0/2019 दिनांक 18.10.2019 द्वारा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि को जमा करने हेतु अनुस्मारक पत्र प्रेषित किया गया। परन्तु अभी तक उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति धनराशि बोर्ड के खाते में जमा नही की गयी है (पत्र की छाया प्रति संलग्न)।

अतः उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ पच्चास मात्र) की भूराजस्व की भॅति वसूली करने का कष्ट करें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

No. 41150/15/सी-6/जल/314/2019 Dated 17/10/19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स अल्केन कॉस्ट्रक्शन इक्यूपमेन्ट प्रा0लि0, एफ0एल0–24, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भॅति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच 42248/सी–6/जल/314/गोर0/2019 दिनांक 01.10.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में उद्योग के विरूद्ध अधिरोपित रूपये 4.25 लाख (रू0 चार लाख पच्चीस हजार मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करने के निर्देश दिये गये थे (पत्र की छाया प्रति संलग्न)।

उद्योग को पुनः इस कार्यालय के पत्रांक एच 42758/सी–6/जल/314/गोर0/2019 दिनांक 18.10.2019 द्वारा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि को जमा करने हेतु अनुस्मारक पत्र प्रेषित किया गया। परन्तु अभी तक उद्योग द्वारा पर्यावरणींय क्षतिपूर्ति धनराशि बोर्ड के खाते में जमा नही की गयी है (पत्र की छाया प्रति संलग्न)।

अतः उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रूपये 4.25 लाख (रू0 चार लाख पच्चीस हजार मात्र) की भूराजस्व की भॉति वसूली करने का कष्ट करें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

No ..... /सी–6/जल सदर्भ/330/2019 Dated 17/12/19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स मॉ विन्ध्यवासिनी इण्डस्ट्रीज (पूर्व नाम मदर श्री डेरी), डी0–1/3डी, सेक्टर–13, गीडा, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भॉति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच 42245/सी–6/जल/330/गोर0/2019 दिनांक 01.10.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में उद्योग के विरूद्ध अधिरोपित रूपये 8.40 लाख (रू0 आठ लाख चालीस हजार मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करने के निर्देश दिये गये थे (पत्र की छाया प्रति संलग्न)।

अतः उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रूपये 8.40 लाख (रू0 आठ लाख चालीस हजार मात्र) की भूराजस्व की भॉति वसूली करने का कष्ट करें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपिः

1. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

No. UPPCB/13/सी–6/जल विविध/328/GKP/2019 Dated 17-12-19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स गोरखनाथ एग्रो इण्डस्ट्रीज प्रा0लि0, एफ0एल0–26/27, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भॉति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच 42250/सी–6/जल/328/गोर0/2019 दिनांक 01.10.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में उद्योग के विरूद्ध अधिरोपित रूपये 10.1875 लाख (रू0 दस लाख अट्ठारह हजार सात सौ पच्चास मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करने के निर्देश दिये गये थे (पत्र की छाया प्रति संलग्न)।

उद्योग को पुनः इस कार्यालय के पत्रांक एच 42759/सी–6/जल/329/गोर0/2019 दिनांक 23.10.2019 द्वारा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि को जमा करने हेतु अनुस्मारक पत्र प्रेषित किया गया। परन्तु अभी तक उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति धनराशि बोर्ड के खाते में जमा नही की गयी है (पत्र की छाया प्रति संलग्न)।

अतः उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रूपये 10.1875 लाख (रू0 दस लाख अट्ठारह हजार सात सौ पच्चास मात्र) की भूराजस्व की भॉति वसूली करने का कष्ट करें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

No. 41802/सी-6/जल सहमति/327/2019 Dated 17/10/19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स बर्नेट फार्मास्यूटिकल्स प्रा0लि0, ए0एल0–01, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भॉति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच 42247/सी–6/जल/327/गोर0/2019 दिनांक 01.10.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में उद्योग के विरूद्ध अधिरोपित रूपये 12.875 लाख (रू0 बारह लाख सत्तासी हजार पॉच सौ मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करने के निर्देश दिये गये थे (पत्र की छाया प्रति संलग्न)।

उद्योग को पुनः इस कार्यालय के पत्रांक एच 42757/सी–6/जल/327/गोर0/2019 दिनांक 18.10.2019 द्वारा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि को जमा करने हेतु अनुस्मारक पत्र प्रेषित किया गया। परन्तु अभी तक उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति धनराशि बोर्ड के खाते में जमा नही की गयी है (पत्र की छाया प्रति संलग्न)।

अतः उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रूपये 12.875 लाख (रू0 बारह लाख सत्तासी हजार पॉच सौ पच्चास मात्र) की भूराजस्व की भॉति वसूली करने का कष्ट करें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

No 41860/17 /सी–6/जल सहायी/326/2019 Dated 17-12-19

मा0 एन0जी0टी0 प्रकरण
पंजीकृत

सेवा में,

जिलाधिकारी,
गोरखपुर।

विषयः मेसर्स रॉयल सवेरा फूड्स प्रा0लि0, एफ0एल0–01, सेक्टर–13, गीडा, गोरखपुर के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि को भूराजस्व की भॉति वसूली किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक एच 42252/सी–6/जल/326/गोर0/2019 दिनांक 01.10.2019 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 24.09.2019 के अनुपालन में उद्योग के विरूद्ध अधिरोपित रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ मात्र) पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 आई0एफ0सी0 कोड यू0वी0आई0एन0 0570150 में एक सप्ताह के अन्दर जमा करने के निर्देश दिये गये थे (पत्र की छाया प्रति संलग्न)।

उद्योग को पुनः इस कार्यालय के पत्रांक एच 42763/सी–6/जल/326/गोर0/2019 दिनांक 18.10.2019 द्वारा उक्त पर्यावरणीय क्षतिपूर्ति धनराशि को जमा करने हेतु अनुस्मारक पत्र प्रेषित किया गया। परन्तु अभी तक उद्योग द्वारा पर्यावरणीय क्षतिपूर्ति धनराशि बोर्ड के खाते में जमा नही की गयी है (पत्र की छाया प्रति संलग्न)।

अतः उपरोक्त को दृष्टिगत रखते हुये आपसे अनुरोध है कि उद्योग के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि रूपये 6.1125 लाख (रू0 छः लाख ग्यारह हजार दो सौ मात्र) की भूराजस्व की भॉति वसूली करने का कष्ट करें, जिससे माननीय अधिकरण द्वारा पारित आदेश दिनांक 24.09.2019 का अनुपालन सुनिश्चित किया जा सके।

भवदीय,

(डा0 बी0बी0 अवस्थी)
मुख्य पर्यावरण अधिकारी
(वृत्त–6)

प्रतिलिपिः

1. रीजनल डायरेक्टर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पिकप भवन, भूतल, विभूति खण्ड, गोमती नगर, लखनऊ को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोरखपुर को आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी
(वृत्त–6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Annexure-11

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No Gai:-3.1.524... /सी-6/ 52 /O.A.N-116/19 दिनांक 16-11-2019

सेवा में,

प्रमुख सचिव,
सिचाईं विभाग,
उ0प्र0 शासन।

विषयः माननीय एन0जी0टी0, नई दिल्ली में दायर ओ0ए0 संख्या 116/2014 मीरा शुक्ला बनाम म्यूनिसिपल कारपोरेशन गोरखपुर एवं अन्य में पारित आदेश दिनांक 27.09.2019 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक माननीय अधिकरण द्वारा पारित आदेश दिनांक 27.09.2019 के सुसंगत अंश निम्नवत् हैः–

III. Discussions of the Committee relating to wetlands.

25. A Joint Committee comprising the Secretaries, Urban Development, Environment and Forest and Irrigation, Flood Control Department, Uttar Pradesh, UPPCB and the CPCB may take further action in accordance with law, in the light of the report and furnish an action taken report before the next date. The Nodal Agency will be Secretary, Irrigation for coordination, compliance and furnishing report to this Tribunal. The GDA is at liberty to furnish its view point to the said Joint Committee. Review Application No. 47/2019 stands disposed of.

List the matter for further consideration 09.12.2019.

कृपया अवगत होना चाहें कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुपालन के अनुश्रवण हेतु प्रमुख सचिव पर्यावरण वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में दिनांक 04.10.2019 को बैठक आयोजित की गयी थी। उक्त के अतिरिक्त माननीय अधिकरण द्वारा विभिन्न वादों में पारित आदेशों के अनुपालन के अनुश्रवण हेतु मुख्य सचिव महोदय, उ0प्र0 शासन की अध्यक्षता में दिनांक 17.10.2019 को समीक्षा बैठक की गयी है।

उपरोक्त के अतिरिक्त माननीय न्यायमूर्ति श्री एस0के0 सिंह की अध्यक्षता में दिनांक 02.11.2019 को उक्त के सम्बन्ध में बैठक की जा चुकी है तथा पारित आदेश के अनुपालन हेतु सम्बन्धित विभागों को निर्देशित किया गया है।

कृपया वेटलैण्ड के सम्बन्ध में माननीय अधिकरण के आदेशों के अनुपालन हेतु सिचांई विभाग को नोडल एजेंसी नामित किया गया है। कृपया इस सम्बन्ध में माननीय अधिकरण द्वारा पारित आदेश के अनुपालन की अद्यतन स्थिति से अवगत कराना चाहें।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपिः

प्रमुख सचिव, पर्यावरण वन एवं जलवायु परिवर्तन अनुभाग–7, उ0प्र0 शासन को सूचनार्थ प्रेषित।

सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com